

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH NEW DELHI**

Original Application No. 454/2023

Vijay Kumar Sharma

Applicant

Versus

State of Haryana

Respondent

**CORAM:- HON'BLE MR. JUSTICE ARUN KUMAR TYAGI,
JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER.**

7 Joint Report in compliance with Hon'ble NGT directions in the order dated 02.08.2023 in OA No. 454/2023 titled as Vijay Kumar Sharma versus State of Haryana: -

".....Prima facie, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of Director, Mines & Geology, Haryana, Haryana State Pollution Control Board (HSPCB) and District Magistrate (DM), Mahendragarh and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position including damages caused to environment, property, agriculture and take appropriate remedial action by following due course of law and giving opportunity of being heard to the project proponent. The Committee may further report operation of similar type of mining activities in the area. The State PCB will be the nodal agency for coordination and compliance.

Factual and Action taken Report may be submitted within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. List for further consideration on 03.11.2023 and 07.12.2023".

In compliance of the above direction, the status report in this matter is as follows:-

1. The unit M/s Satish Kumar Garg Marble Mines Lease Owner, Village- Bayal, Tehsil-Nangal Chaudhary, Distt- Mohindergarh is a mining project at Khasra No. 212 of area 3.35 Ha. and has obtained consent to establish from the Board on dated 23.07.2019 after obtaining Environmental Clearance from SEIAA vide Endst. No. SEIAA/HR/2019/152 dated 08.07.2019. The unit has obtained consent to operate for the period 23/08/2019 - 30/09/2021. Thereafter, the unit obtained consent to establish for expansion of the mining project from the Board on 04.08.2021 after obtaining Environmental Clearance for quantity expansion from SEIAA, Haryana vide No. SEIAA (128)/HR/2021/645 dated 13.07.2021 and accordingly obtained consent to operate valid upto 30/09/2025 from the Board.
2. In compliance with the Hon'ble NGT order dated 02.08.2023, a meeting was conducted vide order No. 1333/DA dated 20.09.2023 under the chairmanship of Ms. Monika Gupta, IAS, Deputy Commissioner, Mahendragarh at Narnaul on dated 23.08.2023 (**Annexure-1**) in the presence of Sub Divisional Magistrate, Narnaul, City Magistrate, Narnaul, Regional Officer, HSPCB, Mahendragarh, Mining Officer, Narnaul, ADA, DC Office, Narnaul, AEE, HSPCB, Mahendragarh. Further, Deputy Commissioner, Mahendragarh nominated Sh. Manoj Kumar, HCS, Sub Divisional Magistrate, Narnaul vide order dated 20.09.2023 (**Annexure-2**) on behalf of her and Director, Mines & Geology Department vide letter No. DMG/HY/OA No. 454/2023/5356 dated 18.09.2023 (**Annexure-3**) has nominated Sh. Sanjay Simberwal, Mining Engineer to carry out the inspection of the site and submit report.
3. Accordingly, the site was inspected on 06.10.2023 by the members of the Committee i.e. Sub Divisional Magistrate Narnaul, Sh. Rajender Parsad, Assistant Mining Engineer, HQ

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(replaced Sh. Sanjay Simberwal, vide email message dated 05.10.2023 from Director, Mines & Geology, Haryana, Copy attached) Panchkula, Sh. Bhupinder Singh Mining Officer, Narnaul and Regional Officer Mahendragarh Region alongwith Sh. Satish Kumar Garg (project proponent), Sh. Vijay Kumar Sharma R/o Village Golwa (complainant) and others local persons were also present. Joint inspection report is enclosed as **Annexure-4** alongwith relevant annexures and observations/findings of the site inspection are reproduced as below: -

- a). There is no any dust found on the leaves of the plants of lemons on the field and observed that all the plants of the lemon found well safe at the time of inspection.
- b). The lease holder having the permission of control deep hole blasting near the permanent structure within 100-300 meter renewed by Director, Mines Safety Ghaziabad region vide memo no. 252390 dated 09.01.2023 and unit also produced the record of blasting register and vibration report dated 03.10.2023 & 06.10.2023. Moreover, health of the pet animals of the complainant are looking good and there is no any adverse effect found on the health of the buffalos and cows.
- c). Regarding blasting operation conducted in the mine 21.11.2022 it was intimated that as per the report of Director, Mines Safety Ghaziabad region vide memo no. 2072 dated 03.10.2023, no blasting operation was conducting on 21.11.2022 in the mine.
- d). Regarding the complaint about distance of complainant house and fields. It was found that distance is about 290 meter from the present working of mine towards the western site and 175.35 meter away from mined area. Some old cracks are seen on the wall of the complainant house on back side. There are no any damages/cracks on the front wall of the house as well as no any broken glass of windows of the rooms of the house of the complainant are noticed.
- e). The lease holder has already established a wind wall towards western side boundary of agricultural field of the complainant with tin sheet approximate 04 meter height and a length of 360 feet alongwith the boundary of the mining lease for prevention of dust/stone pieces.
- f). The Deputy Director of Mines Safety Ghaziabad region has conducted visit on 17.05.2023 of the said mining project and send an action taken report dated 13.10.2023 and intimated that as per the record of ground vibration observed (ppv, frequency & air over pressure) and distance up to which flying fragments resulting out of blasting projected, required to be maintained at the mine as per permissions conditions was not kept maintained in the mine.

Conclusion of Joint Inspection site report and Complaint Enquiry: -

The House of Sh. Vijay Sharma, the complainant was located at a distance of about 200m & 260m from the Mining Lease Boundary & workings of Mine to the western side of the mine. The plantation area/agricultural fields were situated between the house of complainant and the mine and situated at a distance of 40m from the Mining Lease boundary and about 100m from the working area of Mine. The

Complaint regarding conducting the blasting operation on 21.11.2022 without any information and without playing sirens which was found to be not genuine as no blasting operation was conducted on 21.11.2022. With regard to alleging cracks being developed in the houses due to blasting in the Mine, it cannot be ascertained that the single crack found developed in the rear portion of the house of complainant was occurred only due to blasting conducted in the Mine. Other factors like ageing effect, construction quality etc. may also be responsible for the crack. Director Mines Safety Gaziabad Region has intimated that management of Mine was issued violation letter vide letter dated 09.10.2023 for rectification of contraventions observed during inspection & enquiry of the mine and a follow up inspection was made and found that contraventions pointed out were fully complied by the mine management and also directed the mining project to control the fly rock to further minimum through reduction in total charge per round (Kg) & Maximum charge per delay by 10 against the values recommended in condition no. 3.1 (b) of the permission granted under Regulation 164(1-B) of Metalliferous Mines Regulations 1961, vide No. /164(1B)/Perm/3564 dt 12.12.2019.

Conclusion: -

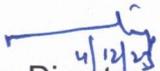
In view of the above facts, allegations in Sr. No. 1,2,4,5,6,7,8 & 9 are concerned about loss of crop/crop yields, safety & health of milch animals, stones falling in the field and damage cause due to heavy blasting were not found to be established during joint committee inspection and as per report dated 03.10.2023 submitted by DGMS. Copy of same is enclosed as **Annexure-5**. Also, allegations in Sr. No. 3 is regarding blasting was done without playing siren on dated 21.11.2022 which was found to be not genuine as per report submitted by DGMS after site inspection.

It is, therefore, prayed that the above Joint Report in compliance with the directions issued by this Hon'ble Tribunal vide order dated 02.08.2023 and 03.11.2023, may kindly be considered please.


Regional Officer
HSPCB, Mahendragarh
Region

Date 05.12.2023
Distt. Mahendergarh


Deputy Commissioner
Mahendragarh at Narnaul


4/12/23
Director,
Mines & Geology
Department,
Panchkula

Minutes of the meeting held on 23.08.2023 at 12.30 PM under the Chairpersonship of Ms. Monika Gupta, IAS, Deputy Commissioner, Mahendragarh to review the status of Hon'ble National Green Tribunal cases.

A meeting of the concerned officers/officials was held on 23.08.2023 at 12.30 PM under the Chairpersonship of Ms. Monika Gupta, IAS, Deputy Commissioner, Mahendragarh in her Chamber, Mini Secretariat, Narnaul to review the status of Hon'ble National Green Tribunal cases.

The following were present in the meeting:-

1. Sh. Manoj Kumar, HCS, SDO(C), Narnaul.
2. Dr. Mangal Sain, HCS, City Magistrate, Mahendragarh.
3. Sh. K.K. Yadav, R.O., HSPCB, Mahendragarh Region.
4. Sh. Bhupender Singh, Mining Officer, Narnaul.
5. Sh. Shiv Kumar, ADA, DC Office, Narnaul.
6. Sh. Anuj Narwal, SDO, HSPCB, Mahendragarh Region.
7. Sh. Om Prakash, Development Assistant, DC Office, Narnaul.

The discussions and decisions taken in the meeting were as follows:

It was apprised by the Regional Officer, HSPCB that the following three case pertaining to this district are pending in the Hon'ble National Green Tribunal, New Delhi as on date.

1. OA No. 667/2018 titled as Mahendra Singh vs. State of Haryana.
2. OA No. 452/2023 titled as Surender Kumar vs. State of Haryana.
3. OA No. 454/2023 titled as Vijay Kumar Sharma vs. State of Haryana.

It was directed that in future to review such cases, the information be prepared in the following proforma and placed in the meeting.

Sr. No.	Name of Court	Case No.	Title	Next Date of Hearing	Previous Date of Hearing	Directions issued	Action Taken on the Directions	Whether compliance report submitted or not with remarks.

However, the above cases were reviewed one by one in compliance with the orders of Hon'ble National Green Tribunal:-

1. OA No. 667/2018 titled as Mahendra Singh vs. State of Haryana.

It was explained that in compliance with the orders dated 18.01.2023 of Hon'ble NGT, the Action Take Report of joint committee had been submitted on 16.05.2023 and the next date of hearing is fixed on 11.09.2023 for consideration of the report and various IA's listed by Hon'ble NGT. However, the Regional Officer, HSPCB was directed to submit the following information of all the stone crushing units in the district:-

Sr.No.	Name of Stone Crushing Unit	Village	Whether compensation amount of Rs. 20.00 lacs deposited or not?	Whether Licence revoked or not?	Whether unit is closed down or not?	Amount of security deposited (Rs. In lacs)	Remarks

Additionally, the Regional Officer, HSPCB, Mahendragarh Region was directed to identify the non-compliant units out of all 133 units in the district immediately to take further necessary action accordingly.

2. OA No. 452/2023 titled as Surender Kumar vs. State of Haryana.

It was submitted that the meeting of joint committee has already been convened on 03.08.2023 in compliance with the orders dated 01.08.2023 of Hon'ble National Green Tribunal. Since the requisite inspection has already been conducted, therefore, Regional Officer, HSPCB, Mahendragarh Region (Nodal agency for coordination and compliance) was directed to submit the Action Taken Report at the earliest. The next date of hearing is 31.10.2023.

3. OA No. 454/2023 titled as Vijay Kumar Sharma vs. State of Haryana.

It was briefed that a joint committee comprising Director, Mines & Geology, Haryana, HSPCB and District Magistrate has been constituted vide Hon'ble National Green Tribunal order dated 02.08.2023 with the direction to meet within a week. Accordingly, this meeting has been convened with the Mining Officer, Narnaul and Regional Officer, HSPCB, Mahendragarh Region, the representatives of the both the departments, in compliance with the directions of Hon'ble NGT. The next date of hearing is 03.11.2023. However, the Director, Mines & Geology, Haryana and Member Secretary, HSPCB have also been requested to arrange another suitable date to follow the directions of Hon'ble NGT.

The meeting ended with a vote of thanks to the Chair.


Deputy Commissioner,
Mahendragarh at Narnaul.

Memo No. 1207/DA

Dated: 23/08/2023

Copy to:

1. Member Secretary, HSPCB, Panchkula.
2. Director, Mines & Geology Department, Haryana, Panchkula.
3. Sub Divisional Officer(C), Narnaul.
4. City Magistrate, Mahendragarh.
5. R.O., HSPCB, Mahendragarh Region.
6. Mining Officer, Narnaul.
7. ADA, DC Office, Narnaul.

GOVERNMENT OF HARYANA
OFFICE OF THE DEPUTY COMMISSIONER, MAHENDRAGARH

ORDERS

Narnaul, the 20th September, 2023

No. 1333/DA : Whereas Hon'ble NGT passed an order dated 02.08.2023 in OA No. 454/2023 – Vijay Kumar Sharma vs. State of Haryana constituting a joint committee comprising of Director, Mines & Geology, Haryana, Haryana State Pollution Control Board (HSPCB) and District Magistrate (DM), Mahendragarh and with the direction to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position including damages caused to environment, property, agriculture and take appropriate remedial action by following due course of law and giving opportunity of being heard to the project proponent. The committee may further report operation of similar type of mining activities in the area.

And whereas in compliance with the above order, a meeting was convened on 23.08.2023 in the chamber of the undersigned at Mini Secretariat, Narnaul with the Mining Officer, Narnaul and Regional Officer, HSPCB, Mahendragarh Region, the representatives of the both the departments and the minutes of the meeting were circulated to all the concerned vide this office memo No. 1207/DA dated 23.08.2023.

And whereas the Director, Mines & Geology, Haryana and Member Secretary, HSPCB had also been requested for requisite action vide this office letter No. DA/2023/1910 dated 23.08.2023.

Hence, Sub-Divisional Magistrate, Narnaul is deputed on behalf of the undersigned to take further action in the matter jointly with the representatives of the above departments and accordingly to submit its findings in time for preparation and submission of action taken report to the Hon'ble NGT.

Deputy Commissioner,
Mahendragarh

Copy for information and necessary action to:

1. Member Secretary, HSPCB, Panchkula.
2. Director, Mines & Geology Department, Haryana, Panchkula.
3. Sub Divisional Magistrate, Narnaul.
4. R.O., HSPCB, Mahendragarh Region.
5. Mining Officer, Narnaul.

OP Shrivastava
Deputy Commissioner,
Mahendragarh

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Annexure-3

From

The Director,
Mines & Geology, Haryana
DHL Square, Plot No. 9, IT Park, Sector-22, Panchkula

To

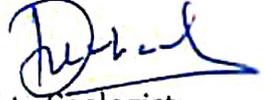
The Chairman,
Pollution Control Board,
Sector-6, Panchkula.

Memo No. DMG/HY/OA No. 454/2023/ 5356
Dated Panchkula, the 18/09/23

Subject: Order passed in Original Application No. 454/2023.

On the subject noted above.

2. Please refer to order dated 02.08.2023 passed by Hon'ble NGT in above subjected matter. As per order, the State PCB will be the nodal agency for coordination and compliance. The Director, Mines & Geology, Haryana is also member of Joint Committee constituted vide above referred order.
3. Shri Sanjay Simberwal, Mining Engineer of this department has been deputed on behalf of Director Mines and Geology, Haryana for the above said work. You are requested to intimate the date and time of inspection/visit of area, so that Shri Sanjay Simberwal could join the team.


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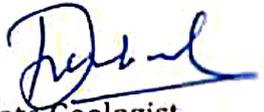
State Geologist,
for Director, Mines and Geology,
Panchkula, Haryana.

Through e-mail

Endst. No. DMG/HY/ OA No. 454/2023/ 5357

Dated: 18/09/23

A copy is forwarded to the Mining Officer, Mines and Geology Department, Mahendergarh w.r.t. his office memo dated 01.09.2023 for information and necessary action.


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State Geologist,
for Director, Mines and Geology,
Panchkula, Haryana.

Sub. Original Application No. 454/2023-regarding.

On the subject noted above.

The applicant Vijay Kumar Sharma has filed an Original Application No. 454 of 2023 before Hon'ble National Green Tribunal, New Delhi.

In this regard, in compliance of the order issued by the worthy Deputy Commissioner Mahendergarh vide dated 20.09.2023 Sh. Manoj Kumar Sub Divisional Magistrate Narnaul, Sh. Rajender Parsad Assistant Mining Engineer (HQ) Panchkula, Sh. Krishan Kumar Regional Officer HSPCB Mahendergarh and Sh. Bhupinder Singh Mining Officer Narnaul jointly visited the mining lease area of Bayal Mines Khasra No. 212 on dated 06.10.2023. At the time of inspection lease holder Sh. Satish Kumar Garg, Sh. Vijay Kumar Sharma R/o Village Golwa and others local persons were also present. After the visit, the point wise findings/observations given as under:-

1. There is no any dust found on the leaves of the plants of lemons on the field and observed that all the plants of the lemon found well safe at the time of inspection.(Photograph attached)
2. The lease holder produced the permission of control deep hole blasting near the permanent structure within 100-300 meter renewed by Director, Mines Safety Ghaziabad region vide memo no. 252390 dated 09.01.2023 and also produced the record of blasting register and vibration report dated 03.10.2023 & 06.10.2023. Moreover after during the visit it is found that health of the pet animals of the complainant are looking good and there is no any adverse effect found on the health of the buffalos and cows.**(Copy of the representation of Sh. Satish Kumar Garg lease holder of Bayal Marble Mines Attached)**
3. The lease holder also submitted detail of blasting material used in mining operation that no blasting was conducted on dated 21.11.2022 and also as per the report of Director, Mines Safety Ghaziabad region vide memo no. 2072 dated 03.10.2023. No blasting operation was conducting on 21.11.2022 in the mine also. **(Copy Attached)**

distance of about 290 meter from the present working of Bayal marble mine (Khasra No 212) towards the western site of the mine and 175.35 meter away from Bayal Marble Mined area. Some old cracks are seen on the wall of the house in his back side. There is no any damages/cracks on the front wall of the house as well as no any broken glass of windows of the rooms of the house of the complainant are noticed and the boundary wall is temporary made with the loose stone only at the eastern side of the complainant's field. Hence there is no any damages temporary boundary wall. **(Copy of Demarcation report dated 31.10.2023 is attached)**

During the inspection, it is also found that the lease holder is already established a wind wall with tin sheet approximate four meter height and a length of 360 feet alongwith the boundary of the mining lease for prevention of dust/stone pieces towards western side boundary of agricultural field of the complainant. **(Photograph attached)**

In addition of the above, that the DGMS Ghaziabad send a action taken report regarding M/s Satish Kumar Garg Marble Mines Bayal vide memo no. 2764 dated 13.10.2023 **(Copy Attached) given as under :-**

Sh. Mukhtyar Ahammad, Deputy Director of Mines Safety Ghaziabad region inspection & enquiry was made in the mine on 17.05.2023, against a complaint received from Sh. Vijay Sharma, resident of Village Golwa alleging that daily heavy blasting is carried out in the mine due to which fly rocks are coming to fields and cracks are developed in the houses.

Conclusion of Inspection and Complaint Enquiry:

The House of Sh. Vijay Sharma, the complainant was located at a distance of about 200m & 260m from the Mining Lease Boundary & workings of Bayal Marble Mine to the western side of the mine. The plantation area/agricultural fields were situated between the house of complainant and the mine and situated at a distance of 40m from the Mining Lease boundary and about 100m from the working area of Bayal Marble Mine.

From the inspection & enquiry, it is being concluded that the Point Nos. 01, 02, 04, 05,06, 07 & 09 are concerned about loss of crop/crop yields, as such does not come under the issue of safety and health of workmen employed in the mines and hence does not come under the preview of The Mines Act, 1952 and not related to this Directorate.

The Complaint Point No. 3 was about conducting blasting operation on 21.11.2022 without any information and without playing sirens which was found to be not genuine since any blasting operation was conducted in the mine on 21.11.2022.

With regard to the complaint point alleging cracks being developed in the houses due to blasting in the Bayal Marble Mine, it cannot be ascertained that the single crack found developed in the rear portion of the house of complainant was occurred only due to blasting conducted in the Bayal Marble Mine. Other factors like ageing effect, construction quality etc. may also be responsible for the crack.

The mine management had obtained requisite permission under Regulation 164(1-B) of Metalliferous Mines Regulations 1961 to conduct controlled deep hole blasting within 300 m but beyond 100 m of structures of permanent nature, not belonging to of the mine, vide this letter Directorate'sS29024/GR/HR/Mahendragarh/164(1-B)/Perm/ 3564 dated 12.12.2019.

The record of results of ground vibration observed (ppv, frequency & air over pressure) and distance up to which flying fragments resulting out of blasting projected, required to be maintained at the mine as per permission conditions was not kept maintained in the mine.

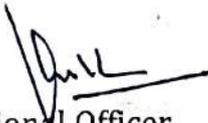
Required instrument/ seismograph/ vibrograph for measuring the peak particle velocity of blast-induced ground vibrations at dwelling/structures falling within 300m of the place of blasting and not belonging to the owner of the mine, triggered by geophone and capable of giving digital output, was not available at the mine.

- i. Management of Bayal Marble Mine was issued violation letter vide letter no.निदेशक / गाजियाबाद क्षेत्र/ 20752/2023 गाजियाबाद दिनांक 09.10.2023 for rectification of contraventions observed during inspection & enquiry of the mine. A follow up inspection was made on 29.08.2023 and the above contraventions pointed out were fully complied by the mine management.
- ii. Management of Bayal Marble Mine was also directed for reduction in total charge per round (Kg) & Maximum charge per delay by 10 against the values recommended in condition no. 3.1 (b) of the permission granted under Regulation 164(1-B) of Metalliferous Mines Regulations 1961, vide No. % Lr. S29024/GR/HR/ Mahendragarh/164 (1B)/Perm/3564 dated 12.12.2019 to control the fly rock to further minimum.

The Director Mines Safety Gaziabad region also a submitted a report regarding high intensity blast in mining site in Mahendergarh vide memo no. 2072 dated 03.10.2023.

The report is submitted for your kind perusal.


Mining officer
Narnaul


Regional Officer
HSPCB
Mahendergarh


Assistant Mining Engineer
(HQ) Panchkula,


Sub Divisional Magistrate
Narnaul

SATISH KUMAR GARG MARBLE MINES LEASE OWNER

Village: - Bayal, Teh- Nangal Chaudhary
Office: A-22, Industrial Area Narnaul- 123001

MINING OFFICER
दिनांक: 26.10.2023
Dian No. 897
Date 26/10/2023
NARNUL

सेवा में,

श्रीमान खनन अधिकारी,
खान एवं भूगर्भ विभाग,
नारनौल।

विषय: Original Application No. 454/2023 in National Green Tribunal के आदेश के अर्न्तगत दिनांक 06.10.2023 को किए गए मौके के निरीक्षण के बारे में।

श्रीमान जी,

निवेदन है कि माननीय नेशनल ग्रीन ट्रिब्युनल के OA No. 454 of 2023 के संदर्भ में माननीय कोर्ट के आदेश दिनांक 02.08.2023 की पालना में दिनांक 06.10.2023 को विजय शर्मा की शिकायत पर मैसर्स सतीश कुमार गर्ग मार्बल माईन्स लीज क्षेत्र गांव बायल का मौका निरीक्षण माननीय एनजीटी कोर्ट द्वारा नियुक्त संयुक्त टीम द्वारा मौके का निरीक्षण किया गया। उसके संदर्भ में निवेदन है शिकायतकर्ता विजय कुमार शर्मा ने जो शिकायत पत्र दिया है वह सरासर झूठी बेबुनियाद एवं तथ्य से परे है। यह शिकायत हमें परेशान एवं ब्लैकमेल करने के लिए दी गई है। शिकायतकर्ता आदतन शिकायतकर्ता है एवं इसका मूल निवास भी गांव गोलवा है। हमारी लीज के पड़ोस में केवल इसका खेत है। जहां यह कभी आता जाता रहता है। शिकायतकर्ता द्वारा की गई शिकायत का जवाब निम्न अनुसार है।

1. श्रीमान जी निवेदन है कि हमारी माईन्स पर जो ड्रिलिंग कार्य किया जाता है। उसकी वजह से कोई धूल नहीं उड़ती है और ना ही किसी पेड़ पौधे पर धूल जमी हुई है। हम ड्रिलिंग में वैट ड्रिलिंग मशीन का उपयोग करते हैं। जिसकी फोटो साथ संलग्न है।
2. हमने लीज में ब्लास्टिंग हेतु कन्ट्रोल्ड डीप होल ब्लास्टिंग की DGMS विभाग गाजियाबाद द्वारा विधिवत परमिशन मिली हुई है। हम DGMS विभाग गाजियाबाद द्वारा निर्धारित मापदंडों के अनुसार ही ब्लास्टिंग करते हैं। जिसकी फोटो प्रति साथ संलग्न है।
3. यह भी सरासर झूठ है कि दिनांक 21.11.2022 को हमने बिना सायरन बजाए ब्लास्टिंग की है। श्रीमान जी दिनांक 21.11.2022 को हमारी लीज क्षेत्र में किसी भी प्रकार की ब्लास्टिंग ही नहीं की गई जिसका रिकार्ड दिनांक 17.05.2023 DGMS विभाग गाजियाबाद द्वारा वेरीफाई किया जा चुका है। हमारी लीज क्षेत्र में ब्लास्टिंग में दिनांक 19.11.2022 एवं उसके बाद 24.11.2022 को ब्लास्टिंग की गई थी ब्लास्टर रिपोर्ट बुक की फोटो साथ संलग्न है।

श्रीमान जी शिकायतकर्ता जिस निम्बु के बाग की शिकायत करता है। सोहि निवेदन है कि उसके द्वारा लगाए गए निम्बु आदि के सभी पेड़ बिलकुल सकुशल है। किसी भी पेड़ पर कोई धूल के कण जमा नहीं है एवं ना ही किसी पेड़ से निम्बु टूटे हुए है। और ना ही कोई नुकसान दिख रहा है।

श्रीमान जी शिकायतकर्ता में कोई पक्की दिवार बाउंड्री नहीं बनाई हुई है। केवल कुछ पत्थरों की इकट्ठा करके कच्ची दिवार बनाई हुई है। सोहि आपसे निवेदन है कि उक्त झूठी शिकायत को निरस्त करके खारिज करवाने की कृपा करे।

धन्यवाद।

प्रार्थी

Satish Kumar

सतीश कुमार गर्ग
मार्बल माईन्स लीज बायल
तह. नांगल चौधरी, नारनौल,
जिला महेन्द्रगढ़



भारत सरकार
Govt. of India
अन एलं रोजगार मंत्रालय
Ministry of Labour & Employment
खान सुरक्षा महाविदेशालय
Directorate-General of Mines Safety



पत्र संख्या : 392040|NZ|Ghaziabad Region|Perm|2022|252390 Ghaziabad 09.01.2023

प्रेषक:

खान सुरक्षा निदेशक,
गाजियाबादक्षेत्र, गाजियाबाद

सेवा में,

श्री सतीश कुमार गर्ग,
मालिक- बायल मार्बल खान (खसरा सं.212),
22- ए इंडस्ट्रियल इस्टेट (Industrial Estate)
नारनौल, जिला महेंद्रगढ़ (हरियाणा)

विषय: धात्विक खान विनियम 1961 के विनियम 164(1-बी) के अंतर्गत श्री सतीश गर्ग की बायल मार्बल माइन (खसरा संख्या 212) के आस पास स्थित स्थायी ढांचों के 300 मीटर के भीतर परन्तु उनके 100 मीटर दूर तक कंट्रोल डीप होल ब्लास्टिंग हेतु पत्र संख्या S29024/GR/HR/Mahendragarh/164(1-B)/Perm/3564 dated 12.12.2019 द्वारा जारी की गयी अनुमति- वैधता विस्तार।

महोदय,

Please refer to your online application Id: 252390 dated 24.11.2022 and offline application reference No. SKG/DGMS/392040/2022-3 dated 24.11.2022, and Plan No.SSKG/DGMS/DZP/1 dated 10.11.2022 and goggle map and other documents enclosed therewith on the above subject.

The matter has since been examined in the light of the information submitted by you along with the application.

By virtue of powers conferred on Chief Inspector of Mines (also designated as Director-General of Mines Safety) under the provisions of Regulations 164(1-B) of the Metalliferous Mines Regulations, 1961, and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of the Mines Act, 1952, I, hereby extend the validity of permission issued by this Directorate vide letter No.S29024/GR/HR/Mahendragarh/164(1-B)/Perm/3564 dated 12.12.2019 to conduct controlled deep hole blasting within 300 m but beyond 100 m of structures of permanent nature, not belonging to owner of the mine at the opencast workings of Bayal Marble Mine (Khasra No. 212) of Shri Satish Garg subject to strict compliance of all the following conditions, .

1. All the conditions of the permission granted under Regulation 164(1-B) of the Metalliferous Mines Regulations, 1961 for conducting controlled deep hole blasting within 300 m but beyond 100 m of structures of permanent nature at the opencast workings of Bayal Marble Mine (Khasra No. 212) of Shri Satish Garg by this Directorate vide letter No. S29024/GR/HR/Mahendragarh/164(1-B)/Perm/3564 dated 12.12.2019 shall remain unaltered and shall be strictly complied with except condition No. 7.0 of the said permission.

2. In the event of any change in the circumstances connected with this permission, which is likely to endanger the life of persons employed in or about the mine or endanger the mine itself, or surface features, the mining operations for which this permission has been granted, shall be stopped forthwith and intimation thereof shall be sent to this Directorate. The said mining operations shall not be resumed without an express and fresh permission in writing from this Directorate.
3. In the event of any change in the circumstances, likely to affect the safety of persons or damage to structures not belonging to the owner, this permission shall be deemed to have been withdrawn.
4. If at any time any one of the conditions subject to which this permission has been granted is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.
5. The above permission may be amended or withdrawn at any time, if considered necessary in the interest of safety.
6. This permission is being issued under Regulation 164(1-B) of the MMR, 1961 only without prejudice to any other provision of statute, which may be or may become applicable, at any time.
7. The validity of the permission is hereby extended for a period of 03 years and shall remain valid upto 11.12.2025 or till the validity of consent to operate or validity of EC or validity of the lease granted by the competent authority expires, whichever occurs earlier.

भवदीय	
	
रामावतार मीना खान सुरक्षा निदेशक गाजियाबाद क्षेत्र, गाजियाबाद	
THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.	

No. 147

MINES ACT, 1962
The Metalliferous Mines Regulations, 1961
(Clause 169)

BLASTER'S REPORT BOOK

Name of Mine Murdie mines Royal

No. of Pits in Inclines/Seam Pit No - 01

Date 04/10/2022 Shift Cransel

	Explosives		Detonater	Fuse
	Kind	Quantity		
Quantity of Explosives taken	<u>MDD GULF</u>	<u>625kg</u>	<u>02-02 18-2th 19-TH</u>	<u>7'320 mtr</u>
Quantity of Explosives used	<u>-</u>	<u>625kg</u>	<u>02-02 18-2th 19-TH</u>	<u>7'320 mtr</u>
Quantity of Explosives Returned		<u>MIL</u>	<u>MIL</u>	<u>MIL</u>

Place where shots were fired Murdie mines Royal

Misfire, if any NO

No. of shots fired including misfire

Remarks

1011 HOLD Blast

Signed hijraj hijr

Dated 4-10-2022

For causes in which the person making the examination is unable to write (Regulation 197)



Thumb mark of _____

Who made the above report _____

I, the undersigned, hereby certify that I Have written the above report as directed by and in the presence of _____ and have read it over to him and he has thumb mark.

Prajub

Manager

Signed _____

Dated _____ Time _____

Satish Kumar Garg
Mines Lease Royal

Satish Kumar

148

MINES ACT, 1952
The Metalliferous Mines Regulations, 1961
(Clause 169)

BLASTER'S REPORT BOOK

Name of Mine marble mines Bawal

Name of Pits in Inclines/Seam pit NO. 01

Date 07/10/2022 Shift Overhead

	Explosives		Detonater	Fuse
	Kind	Quantity		
Quantity of Explosives taken	mdo quilt	600kg	02-02 17-24 18-110	7.320 mtr
Quantity of Explosives used	-	600kg	02-02 17-24 18-110	7.320 mtr
Quantity of Explosives Returned		NIL	NIL	NIL

Place where shots were fired marble mines Bawal

Fire, if any NO

Number of shots fired including misfire marks

Nil Hole Blast

Signed high Singh
Dated 7-10-2022

For causes in which the person making the examination

is unable to write (Regulation 197)



Name of Blaster

Who made the above report

I, the undersigned, hereby certify that I have written the above report as directed by and in the presence of _____ and have read it over to him and he has thumb mark.

Prayal

Signed _____
Dated _____ Time _____

Blaster

Satish Kumar Gar
Mines Lease, Bawal
Satish Kumar

149

MINES ACT, 1952
The Metalliferous Mines Regulations, 1961
(Clause 169)

BLASTER'S REPORT BOOK

Name of Mine marble mines Bayal

No. of Pits in Inclines/Seam pit no-01

Date 17/10/2022 Shift Evening

	Explosives		Detonater	Fuse
	Kind	Quantity		
Quantity of Explosives taken	<u>Melo Gulf</u>	<u>1175kg</u>	<u>04-02 39-27m 43-110</u>	<u>7.820 mtr</u>
Quantity of Explosives used	<u>-</u>	<u>1175kg</u>	<u>04-02 39-27m 43-110</u>	<u>7.820 mtr</u>
Quantity of Explosives Returned		<u>MIL</u>	<u>MIL</u>	<u>MIL</u>

Place where shots were fired marble mines Bayal

Misfire, if any NO

No. of shots fired including misfire

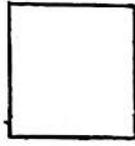
Remarks

OH Melo Blast

Signed [Signature]
Dated 17-10-2022

For causes in which the person making the examination

is unable to write (Regulation 197)



Thumb mark of _____

Who made the above report _____

I, the undersigned, hereby certify that I Have written the above report as directed by and in the presence of _____ and have read it over to him and he has thumb mark.

Prayal

Signed _____
Dated _____ Time _____

Manager

Satish Kumar Garg
Mines Lease, Bayal
[Signature]

No. 151

MINES ACT, 1952
The Metalliferous Mines Regulations, 1961
(Clause 169)

BLASTER'S REPORT BOOK

Name of Mine marble mines Bayal

No. of Pits in Inclines/Seam pit NO-01

Date 16/11/2022 Shift Evening

	Explosives		Detonater	Fuse
	Kind	Quantity		
Quantity of Explosives taken	<u>MCFO CWF</u>	<u>925kg</u>	<u>04-03 25-27 27-72</u>	<u>7-320 mtr</u>
Quantity of Explosives used	<u>-</u>	<u>925kg</u>	<u>04-03 25-27 27-72</u>	<u>7-320 mtr</u>
Quantity of Explosives Returned		<u>MIL</u>	<u>MIL</u>	<u>MIL</u>

Place where shots were fired marble mines Bayal

Misfire, if any NO

No. of shots fired including misfire

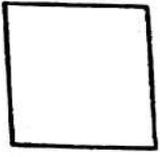
Remarks

All Hole Blasted

Signed Sanjay Singh

Dated 16-11-2022

For causes in which the person making the examination is unable to write (Regulation 197)



Thumb mark of _____

Who made the above report _____

I, the undersigned, hereby certify that I have written the above report as directed by and in the presence of _____ and have read it over to him and he has thumb mark.

Prady

Manager

Satish Kumar Garg
Mines Lease, Bayal
Satish Kumar
Prop.

Signed _____
Dated _____ Time _____

No. 152

MINES ACT, 1952
The Metalliferous Mines Regulations, 1961
(Clause 169)

BLASTER'S REPORT BOOK

Name of Mine Marble mines Bayal
No of Pits in Inclines/Seam pit No. 01
Date 19/11/2012 Shift Evening

	Explosives		Detonater	Fuse
	Kind	Quantity		
Quantity of Explosives taken	M/O CWF	550 kg	03-02 15-24	7:320 mtr
Quantity of Explosives used		550 kg	03-02 15-24	7:320 mtr
Quantity of Explosives Returned		NIL	NIL	NIL

Place where shafts were fired Marble mines Bayal

Misfire, if any NO
No. of shots fired including misfire
Remarks

All Hole Blast

Signed [Signature]
Dated 19-11-2012

For causes in which the person making the examination is unable to write (Regulation 197)

Thumb mark of _____
Who made the above report _____
I, the undersigned, hereby certify that I Have written the above report as directed by and in the presence of _____ and have read it over to him and he has thumb mark.

[Signature]
Manager

Satish Kumar Garg
Mines Lease, Bayal
[Signature]
Prop.

Signed _____
Dated _____ Time _____

153

MINES ACT, 1952
The Metalliferous Mines Regulations, 1961
(Clause 169)

BLASTER'S REPORT BOOK

Name of Mine marble mines Bayal
No. of Pits in Inclines/Seam pit NO. 01
Date 24/11/2022 Shift Overnight

	Explosives		Detonater	Fuse
	Kind	Quantity		
Quantity of Explosives taken	helo C/LF	800kg	02-02 11-24 12-72	7.320 mtr
Quantity of Explosives used	-	800kg	02-02 11-24 12-72	7.320 mtr
Quantity of Explosives Returned		MIL	MIL	MIL

Place where shots were fired marble mines Bayal

Misfire, if any NO
No. of shots fired including misfire
Remarks

All Hole Blast

Signed [Signature]
Dated 24-11-2022

For causes in which the person making the examination
is unable to write (Regulation 197)



Name of the person making the report

I, the undersigned, hereby certify that I have written the above report as

checked by and in the presence of _____ and have read it over
to him and he has thumb mark.

[Signature]

Satish Kumar Garg
Mines Lease, Bayal
Prop.

Signed _____
Dated _____ Time _____

Per

No 157

MINES ACT, 1952
The Metalliferous Mines Regulations, 1961
(Clause 167)

BLASTER'S REPORT BOOK

Name of Mine marble mines Royal
No of Pits in Incline/Seam pit no. 01
Date 01/12/2022

Shift (Normal)

Quantity of Explosives taken	Explosives			
	Kind	Quantity	Detonator	Fuse
Quantity of Explosives used	<u>MDF</u> <u>COLF</u>	<u>72.5 kg</u>	<u>02-03</u> <u>10-24</u> <u>11-22</u>	<u>7.50</u> <u>17.5</u>
Quantity of Explosives Returned	<u>-</u>	<u>72.5 kg</u>	<u>02-03</u> <u>10-24</u> <u>11-22</u>	<u>7.50</u> <u>17.5</u>
Place where shots were fired	<u>MDF</u>	<u>NIL</u>	<u>NIL</u>	<u>NIL</u>

Place where shots were fired marble mines Royal

Misfire, if any NO

No of shots fired including misfire

Remarks

MH Hole Baguif

Signed Satish Kumar Garg
Dated 01-12-2022

is unable to write (Regulation 197)

Thumb mark of

Who made the above report
I, the undersigned, hereby certify that I have written the above report as directed by and in the presence of _____ and have read it over to him and he has thumb mark _____

Manager P Singh
Satish Kumar Garg
Mines Legee, Bayal
Satish Kumar
Prop.
Signed _____
Dated _____
Time _____

No. 15

MINES ACT, 1952
The Metalliferous Mines Regulations, 1961
(Clause 189)

BLASTER'S REPORT BOOK

Name of Mine Marble mines Bayal
No. of Pits in Inclines/Seam PIT-NO-01
Date 05/12/2009 Shift Evening

	Explosives			
	Kind	Quantity	Detonator	Fuse
Quantity of Explosives taken	<u>Melo CLIF</u>	<u>600kg</u>	<u>50 - 02 51 - 214</u>	<u>7.320 mtr</u>
Quantity of Explosives used	<u>-</u>	<u>600kg</u>	<u>04 - 02 50 - 214</u>	<u>7.320 mtr</u>
Quantity of Explosives Returned		<u>NIL</u>	<u>NIL</u>	<u>NIL</u>

Place where shafts were fired Marble mines Bayal

Misfire, if any NO

No. of shots fired including misfire

Remarks

All Hole Blasting

Signed [Signature]
Dated 5-12-2009

is unable to write (Regulation 197)

Thumb mark of

Who made the above report

I, the undersigned, hereby certify that I have written the above report as directed by and in the presence of _____ and have read it over to him and he has thumb mark.

[Signature]
Manager

Satish Kumar Garg
Mines Lease, Bayal
[Signature]
Prop.

Signed _____
Dated _____ Time _____

FORM RE-5

(See Rule 24 of the Explosives Rules, 2008)
FORM OF ACCOUNTS TO BE MAINTAINED BY A LICENSEE
ACCOUNTS OF EXPLOSIVES USED BY LICENSEE (OTHER THAN FIREWORKS)
 Note: This record should be kept up to date. The entries should be made daily and as soon as explosives are issued for use or unused explosives are returned.

Licensee No. 149 (E-246) in Form L-1 (old) Name of Licensee Dr. J. V. Kumar

The Explosives Rules, 2008 (See V. Form RE-5)

Date	Short Form Name & Permit Number	Description of Explosives	Class	Direction	Quantity Issued	Number of holes	Description of explosive		
							Name	Class	Division
04/10 2022	0216	S.F (Q-25)	6	1	7:30 MT	18	-	-	-
		02 NORS	6	3	MT	-	-	-	-
		02 NORS	6	3	MT	-	-	-	-
		02 NORS	6	3	MT	-	-	-	-
07/10 2022	0216	S.F (Q-25)	6	1	7:30 MT	17	-	-	-
		02 NORS	6	3	MT	-	-	-	-
		02 NORS	6	3	MT	-	-	-	-
		02 NORS	6	3	MT	-	-	-	-
12/10 2022	0216	S.F (Q-25)	6	1	7:30 MT	16	-	-	-
		02 NORS	6	3	MT	-	-	-	-
		02 NORS	6	3	MT	-	-	-	-
		02 NORS	6	3	MT	-	-	-	-
17/10 2022	0216	S.F (Q-25)	6	1	7:30 MT	29	-	-	-
		02 NORS	6	3	MT	-	-	-	-
		02 NORS	6	3	MT	-	-	-	-
		02 NORS	6	3	MT	-	-	-	-

Quantity Issued	Description of Explosives	Class	Direction	Quantity Returned	Signature of end user (in charge)	Remarks
11	-	-	-	16	-	-
13:30 MT	-	-	-	16	-	-
02 NORS	-	-	-	16	-	-
18 NORS	-	-	-	16	-	-
19 NORS	-	-	-	16	-	-
62:14g	-	-	-	16	-	-
7:30 MT	-	-	-	16	-	-
02 NORS	-	-	-	16	-	-
17 NORS	-	-	-	16	-	-
16 NORS	-	-	-	16	-	-
21 NORS	-	-	-	16	-	-
9:50:14g	-	-	-	16	-	-
7:30 MT	-	-	-	16	-	-
02 NORS	-	-	-	16	-	-
04 NORS	-	-	-	16	-	-
11:30:14g	-	-	-	16	-	-

**FORM OF ACCOUNTS TO BE MAINTAINED BY A LICENSEE
ACCOUNTS OF EXPLOSIVES USED BY LICENSEE (OTHER THAN FIREWORKS)**

Note: This record should be kept up to date. The entries should be made daily and as soon as explosives are issued for use or unused explosives are returned.

Licenses No. 17 (Explosives) in Form 17 (old format) of Explosive Rules, 2008

Sl. No.	Description of Explosives			Quantity Issued	Number of Net Weight	Description of explosive		
	Name	Class	Division			Name	Class	Division
1	CO-NO ₂	6	5	1500	25	-	-	-
2	CO-NO ₂	6	5	1500	25	-	-	-
3	CO-NO ₂	6	5	1500	25	-	-	-
4	CO-NO ₂	6	5	1500	25	-	-	-
5	CO-NO ₂	6	5	1500	25	-	-	-
6	CO-NO ₂	6	5	1500	25	-	-	-
7	CO-NO ₂	6	5	1500	25	-	-	-
8	CO-NO ₂	6	5	1500	25	-	-	-
9	CO-NO ₂	6	5	1500	25	-	-	-
10	CO-NO ₂	6	5	1500	25	-	-	-
11	CO-NO ₂	6	5	1500	25	-	-	-
12	CO-NO ₂	6	5	1500	25	-	-	-
13	CO-NO ₂	6	5	1500	25	-	-	-
14	CO-NO ₂	6	5	1500	25	-	-	-
15	CO-NO ₂	6	5	1500	25	-	-	-
16	CO-NO ₂	6	5	1500	25	-	-	-
17	CO-NO ₂	6	5	1500	25	-	-	-
18	CO-NO ₂	6	5	1500	25	-	-	-
19	CO-NO ₂	6	5	1500	25	-	-	-
20	CO-NO ₂	6	5	1500	25	-	-	-
21	CO-NO ₂	6	5	1500	25	-	-	-
22	CO-NO ₂	6	5	1500	25	-	-	-
23	CO-NO ₂	6	5	1500	25	-	-	-
24	CO-NO ₂	6	5	1500	25	-	-	-
25	CO-NO ₂	6	5	1500	25	-	-	-
26	CO-NO ₂	6	5	1500	25	-	-	-
27	CO-NO ₂	6	5	1500	25	-	-	-
28	CO-NO ₂	6	5	1500	25	-	-	-
29	CO-NO ₂	6	5	1500	25	-	-	-
30	CO-NO ₂	6	5	1500	25	-	-	-
31	CO-NO ₂	6	5	1500	25	-	-	-
32	CO-NO ₂	6	5	1500	25	-	-	-
33	CO-NO ₂	6	5	1500	25	-	-	-
34	CO-NO ₂	6	5	1500	25	-	-	-
35	CO-NO ₂	6	5	1500	25	-	-	-
36	CO-NO ₂	6	5	1500	25	-	-	-
37	CO-NO ₂	6	5	1500	25	-	-	-
38	CO-NO ₂	6	5	1500	25	-	-	-
39	CO-NO ₂	6	5	1500	25	-	-	-
40	CO-NO ₂	6	5	1500	25	-	-	-
41	CO-NO ₂	6	5	1500	25	-	-	-
42	CO-NO ₂	6	5	1500	25	-	-	-
43	CO-NO ₂	6	5	1500	25	-	-	-
44	CO-NO ₂	6	5	1500	25	-	-	-
45	CO-NO ₂	6	5	1500	25	-	-	-
46	CO-NO ₂	6	5	1500	25	-	-	-
47	CO-NO ₂	6	5	1500	25	-	-	-
48	CO-NO ₂	6	5	1500	25	-	-	-
49	CO-NO ₂	6	5	1500	25	-	-	-
50	CO-NO ₂	6	5	1500	25	-	-	-
51	CO-NO ₂	6	5	1500	25	-	-	-
52	CO-NO ₂	6	5	1500	25	-	-	-
53	CO-NO ₂	6	5	1500	25	-	-	-
54	CO-NO ₂	6	5	1500	25	-	-	-
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57	CO-NO ₂	6	5	1500	25	-	-	-
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59	CO-NO ₂	6	5	1500	25	-	-	-
60	CO-NO ₂	6	5	1500	25	-	-	-
61	CO-NO ₂	6	5	1500	25	-	-	-
62	CO-NO ₂	6	5	1500	25	-	-	-
63	CO-NO ₂	6	5	1500	25	-	-	-
64	CO-NO ₂	6	5	1500	25	-	-	-
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66	CO-NO ₂	6	5	1500	25	-	-	-
67	CO-NO ₂	6	5	1500	25	-	-	-
68	CO-NO ₂	6	5	1500	25	-	-	-
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70	CO-NO ₂	6	5	1500	25	-	-	-
71	CO-NO ₂	6	5	1500	25	-	-	-
72	CO-NO ₂	6	5	1500	25	-	-	-
73	CO-NO ₂	6	5	1500	25	-	-	-
74	CO-NO ₂	6	5	1500	25	-	-	-
75	CO-NO ₂	6	5	1500	25	-	-	-
76	CO-NO ₂	6	5	1500	25	-	-	-
77	CO-NO ₂	6	5	1500	25	-	-	-
78	CO-NO ₂	6	5	1500	25	-	-	-
79	CO-NO ₂	6	5	1500	25	-	-	-
80	CO-NO ₂	6	5	1500	25	-	-	-
81	CO-NO ₂	6	5	1500	25	-	-	-
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83	CO-NO ₂	6	5	1500	25	-	-	-
84	CO-NO ₂	6	5	1500	25	-	-	-
85	CO-NO ₂	6	5	1500	25	-	-	-
86	CO-NO ₂	6	5	1500	25	-	-	-
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88	CO-NO ₂	6	5	1500	25	-	-	-
89	CO-NO ₂	6	5	1500	25	-	-	-
90	CO-NO ₂	6	5	1500	25	-	-	-
91	CO-NO ₂	6	5	1500	25	-	-	-
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93	CO-NO ₂	6	5	1500	25	-	-	-
94	CO-NO ₂	6	5	1500	25	-	-	-
95	CO-NO ₂	6	5	1500	25	-	-	-
96	CO-NO ₂	6	5	1500	25	-	-	-
97	CO-NO ₂	6	5	1500	25	-	-	-
98	CO-NO ₂	6	5	1500	25	-	-	-
99	CO-NO ₂	6	5	1500	25	-	-	-
100	CO-NO ₂	6	5	1500	25	-	-	-

The Explosive Rules, 2008 (Sect. V, Form RE-9)

Quantity Issued	Description of Explosives				Quantity returned	Signatures of spot in charge	Remarks
	Name	Class	Division	Division			
11	-	-	-	-	-	-	-
1500	-	-	-	-	-	-	-
09 NOS	-	-	-	-	-	-	-
25 NOS	-	-	-	-	-	-	-
27 NOS	-	-	-	-	-	-	-
925kg	-	-	-	-	-	-	-
1500	-	-	-	-	-	-	-
02 NOS	-	-	-	-	-	-	-
15 NOS	-	-	-	-	-	-	-
15 NOS	-	-	-	-	-	-	-
550kg	-	-	-	-	-	-	-
1500	-	-	-	-	-	-	-
02 NOS	-	-	-	-	-	-	-
11 NOS	-	-	-	-	-	-	-
12 NOS	-	-	-	-	-	-	-
60kg	-	-	-	-	-	-	-

Satish Kumar Garg
Mines Leash, Rayal

Date/Time Tran at 13:41:31 October 6, 2023
 Trigger Source Geo: 0.500 mm/s
 Range Geo: 254.0 mm/s
 Record Time 3.0 sec at 2048 sps
 Operator/Setup: Operator/BAYAL MINES.MMB

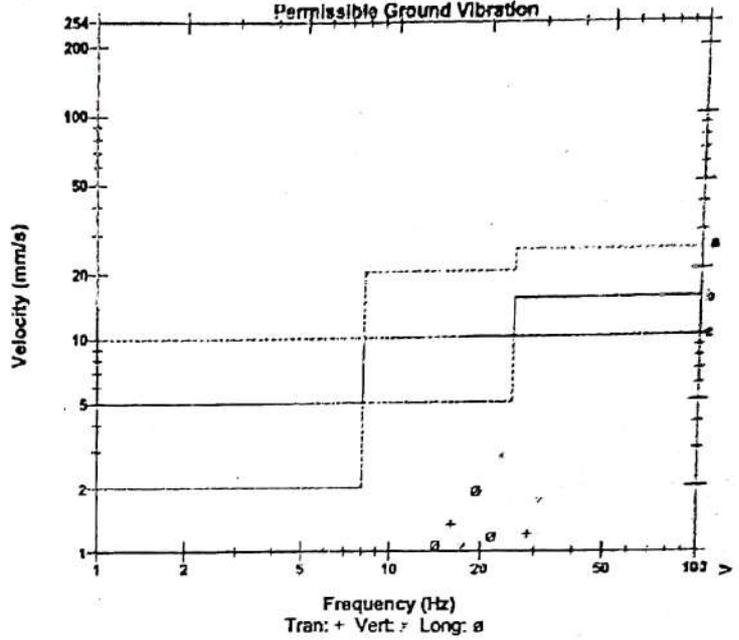
Serial Number UM21114 V 10-90GC Micromate ISEE
 Battery Level 3.8 Volts
 Unit Calibration May 31, 2023 by UES New Delhi
 File Name UM21114_20231006134131.IDFW

Notes

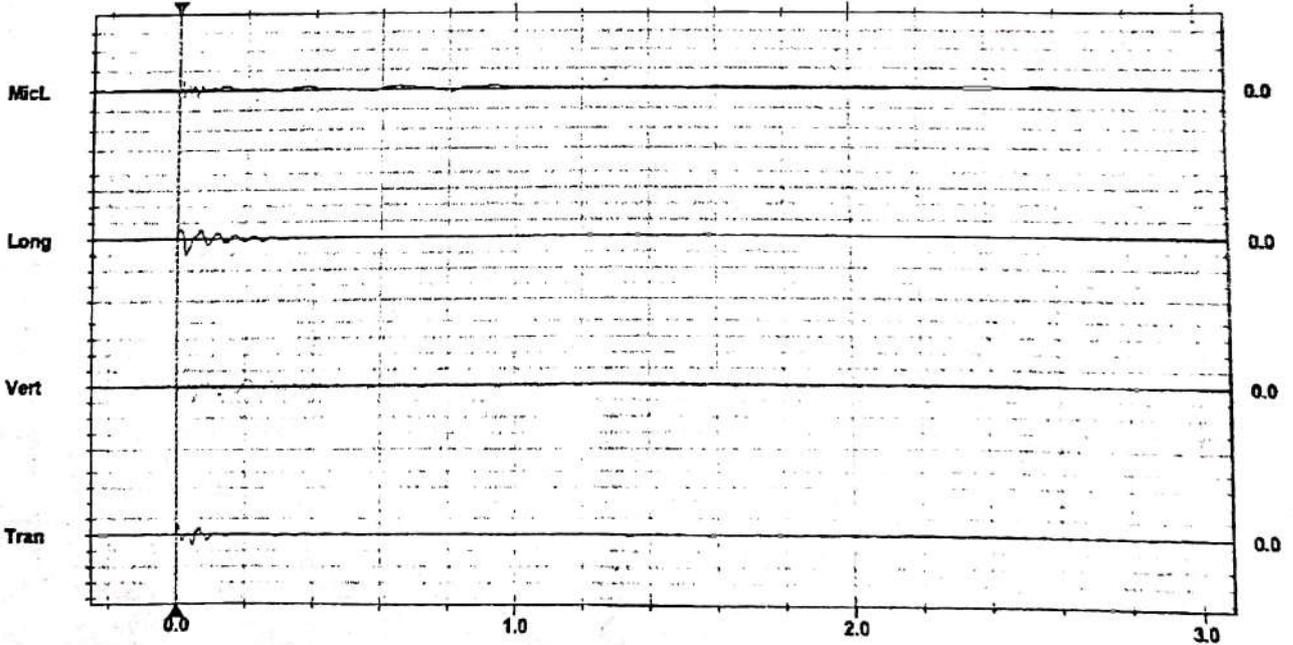
Microphone Linear Weighting
 PSPL 88.16 dB(L) at 0.011 sec
 ZC Freq 102 Hz
 Channel Test Passed (Freq = 20.5 Hz Amp = 1242 mv)

	Tran	Vert	Long	
PPV	1.348	2.845	1.955	mm/s
ZC Freq	16.0	23	19.3	Hz
Time (Rel. to Trig)	0.004	0.031	0.025	sec
Peak Acceleration	0.035	0.054	0.038	g
Peak Displacement	0.006	0.020	0.014	mm
Sensor Check	Passed	Passed	Passed	
Peak Vector Sum	3.098 mm/s at 0.027 sec			

DGMS India (A)



- a) Industrial Buildings
- b) Domestic houses/structures
- c) Historic objects, sensitive structures



Time Scale: 0.20 sec/div Amplitude Scale: 1.00 mm/div Mic: 0.00 g/div
 Trigger = \blacktriangleleft

Satish Kumar Garg
 Mines Lease, Bayal

Satish Kumar
 Prop.

Date/Time Long at 13:07:14 October 3, 2023
 Trigger Source Geo: 0.500 mm/s
 Range Geo: 254.0 mm/s
 Record Time 3.0 sec at 2048 sps
 Operator/Setup: Operator/BAYAL MINES.MMB

Serial Number UM21114 V 10-90GC Micromate ISEE
 Battery Level 3.8 Volts
 Unit Calibration May 31, 2023 by UES New Delhi
 File Name _TEMP.EVT

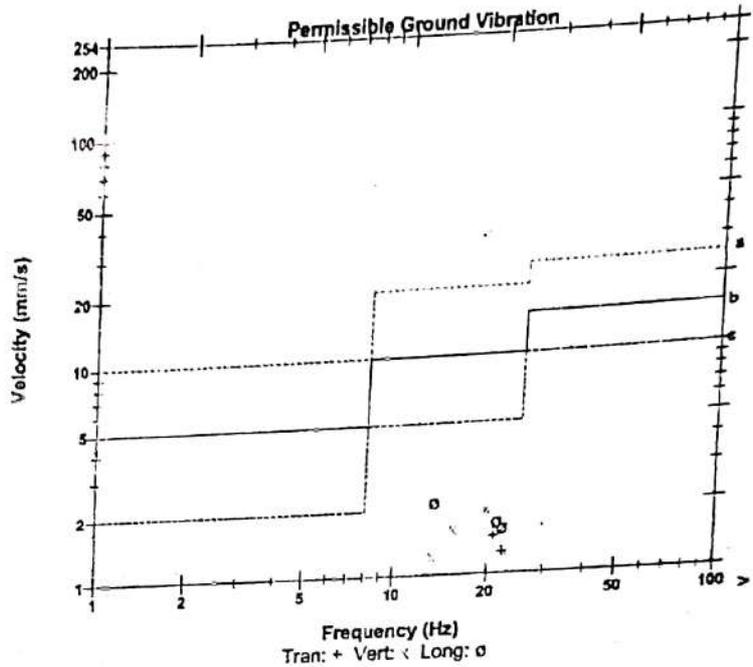
Notes

Microphone Linear Weighting
 PSPL <66 dB(L)
 ZC Freq 6.1 Hz
 Channel Test Passed (Freq = 20.5 Hz Amp = 1248 mv)

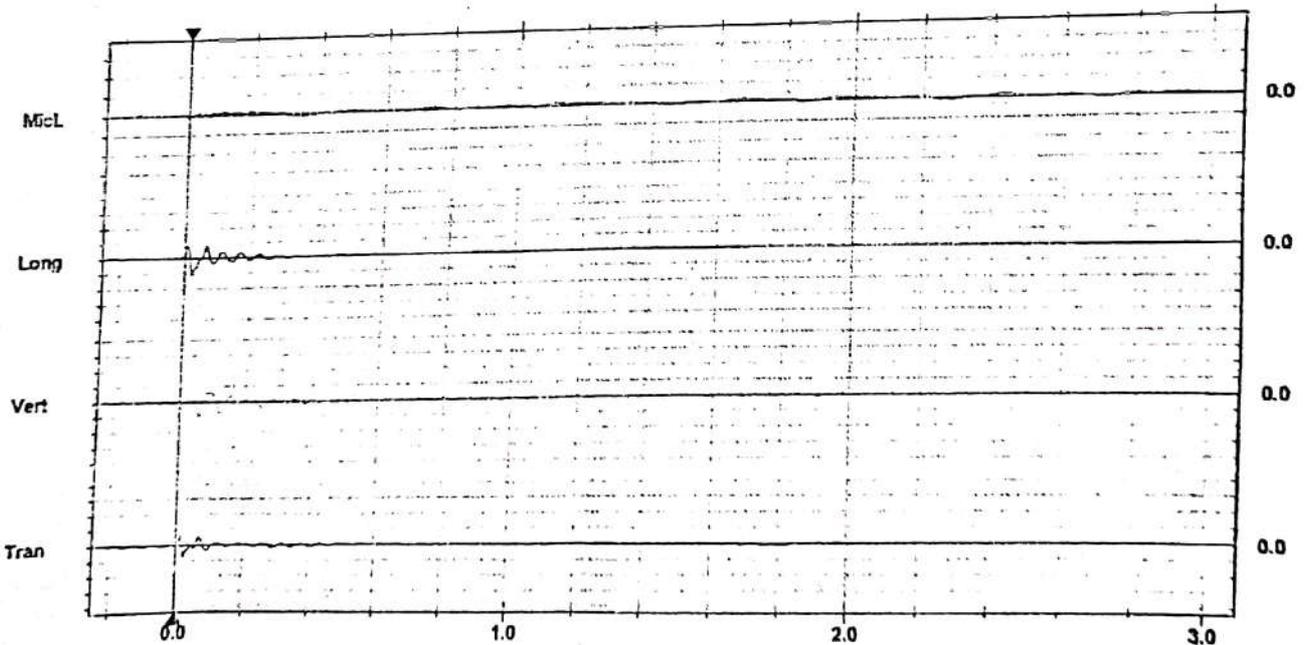
	Tran	Vert	Long	
PPV	1.482	1.963	2.168	mm/s
ZC Freq	21	19.7	13.5	Hz
Time (Rel. to Trig)	0.021	0.056	0.021	sec
Peak Acceleration	0.049	0.028	0.048	g
Peak Displacement	0.009	0.017	0.018	mm
Sensor Check	Passed	Passed	Passed	

Peak Vector Sum: 2.526 mm/s at 0.021 sec
 N/A: Not Applicable

DGMS India (A)

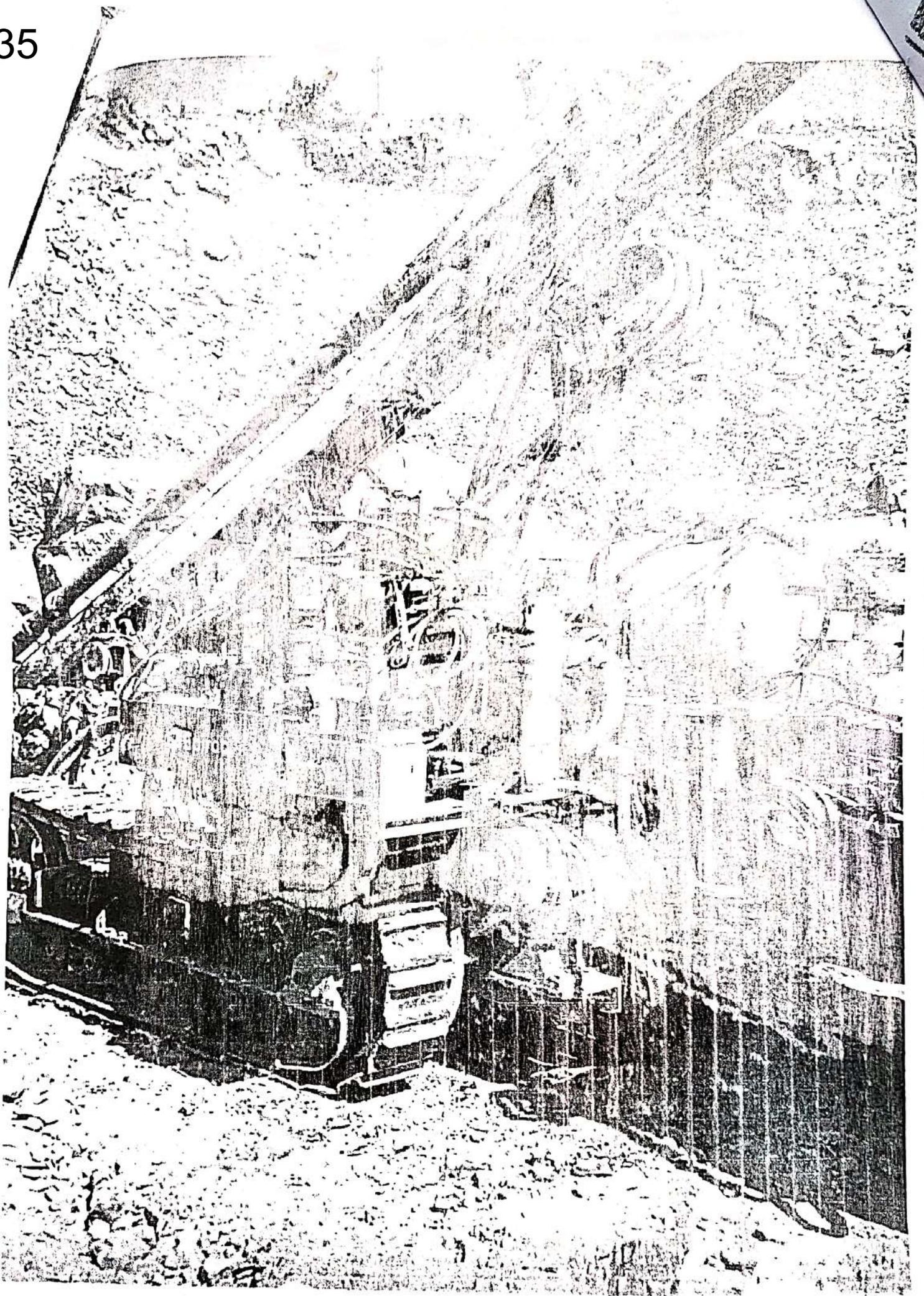


a) Industrial Buildings
 b) Domestic houses/structures
 c) Historic objects, sensitive structures



Time Scale: 0.20 sec/div Amplitude Scale: Geo: 2.000 mm/s/div Mic: 1.000 pa (L)/div
 Trigger =

Prakash Kumar Garg
 Mines, Loaso, Bayal
Prakash Kumar
 Prop.





इन्डियन नगरपालिका रिपोर्ट पत्रिका लीज खतरा नम्बर १/२
 कोला तलावा मौजा बायल तहसील नांगल - कैथरी जिला महाराष्ट्र
 दिनांक ३१-१०-२०२३

क्रमांक	नाम नगरपालिका	पृष्ठ संख्या	वर्ग
१.	इन्डियन हजा	१ ता २	
२.	रिपोर्ट पत्रिका	३ ता ४	
३.	सूची हाजरी मौजा	५ ता ६	
४.	कतला फववावा	७ ता ८	
५.	नकाशा तलावत	९ ता १०	

पुस्तकमांक १५९ / FKG Nangan - दिनांक ०२-११-२०२३
 मूलतः मीमान तहसीलदार साहब नांगल - कैथरी जिला महाराष्ट्र
 कुनो-ध है कि पत्रिका लीज, रिपोर्ट पत्रिका तलाव नगरपालिका,
 रिपोर्ट आपकी सेवा में है।
 FKG
 Nangan
 ०२/११/२०२३

संलग्नित सल. सी. द्वारा पत्रिका लीज उपचार रिपोर्ट प्राप्त हो चुकी है।
 अन्य किसी मजिद को वही भी आवश्यकता नहीं है। दल नजिरन से
 मिलने बाद आवश्यक अनुपालना वांछित रिपोर्ट सप होवे।

A. C. IInd Grade
 Nangal Choudhary

श्रीमान जी,

आज रोज दिनांक 31-10-2023 को लाने काबल पैसा देना
बाबत में श्रीमान श्रीमान उपरोक्त आर्षिकारी (नाम) नामको लाने का
नम्बर 212 लीज श्रीशकुमार मानबल काका बका मोटा बागल में
मौला पर पहुंचा / मौला पर पूरे सूचना अनुसार श्री श्रीशपाल हलका प्रवर्ती
मम बाजसव रिजार्ड पूरे गांव बागल तथा श्री विजयकुमार पुत्र आतादीन
वासी देह, श्री सुरेशकुमार पुत्र अगानासिंह वासी कैलाबाद, श्री जगपाल
पुत्र रामप्रताप वासी मोद, श्री श्रीशकुमार पुत्र अजयप्रताप वासी
नामकोल, श्री पंकज मन्दिबिगं गाँव अजयविशाल नामकोल, श्री अजयकुमार
पुत्र अजयशिव लोनी वासी नामकोल, श्री अजयलाल पुत्र देवीलाल वासी
गाँव बागल, श्री शिशुसिंह पुत्र हनुमानसिंह वासी अजयपुर, श्री शिशुसिंह
पुत्र अजयवासिंह वासी बबला की काठी, श्री विजयान DGP नर्वेसु
आदि मौला पर हाजिर मिले / सूचना परवाका व सूची हाजरी साथ
काबल है / श्री इस पैसा देना रिपोर्ट का एक भाग है।

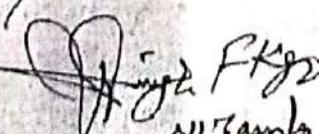
- काम पैसा देना आरम्भ करने के पूर्व बाजसव रिजार्ड
जीएड बुक व राजस पादना का भवलीका लिया गया / बाजसव रिजार्ड
का भवलीका करने के बाद, मौला पर हाजिर गोकुली की मौजूदगी
में सर्वे जाम पत्थर - कमावकी तलास लिये गये / पहला सर्वे लाल पत्थर
93 दक्षिण-पश्चिमी कोना पर गाँव बागल, दूसरा सर्वे लाल पत्थर
21 दक्षिणी-पूर्वी कोना पर गाँव बागल व तीसरा सर्वे लाल पत्थर
93 दक्षिणी-पूर्वी कोना पर गाँव बागल व तीसरा सर्वे लाल पत्थर
25
103 उत्तरी-पूर्वी कोना पर गाँव चंचोगरा में मौला पर मौजूद मिले /
उपरोक्त तीनों सर्वे लाल पत्थरों को सही काम माना / आज पैसा देना
मौला के लिए श्री विजयान DGP नर्वेसु बाजसव रिजार्ड के अनुसार है

हाल
अधिक
वाप

लगातार छठ मसिन र सुक.सं.

* DGPS मशीन में वाकसव जटा कीड किया / वाकसव जटा कीड करने के बाद मशीन DGPS से उपरोक्त तीनों सर्वे लाल पत्थरों की जांच की गई / जांच करने पर उपरोक्त तीनों सर्वे लाल पत्थर अपनी-अपनी जगह ठीक जगह पर / सब भी रिजवान DGPS सर्वेसव ने उपरोक्त तीनों सर्वे लाल पत्थरों की सहायता से मशीन DGPS से अपडेट की सहायता से मौला पर खसरा नम्बर 212 जगह करके निशाना लगेगा गैर / जगह सुदा निशाना की पैमाइश बजाये की 100 मीटर की मसिन से करके मौला पर हाजरी की तसल्ली करवाई गई / बाद तसल्ली जगह सुदा निशाना पर पत्थर गढ़ी करवाई गई / उपरोक्त खसरा की पैमाइश करने पर पाया कि जैसा मसिन तफावत में किशोर शर्मा पुत्र मातादीन शर्मा के मसिन से लीज में जहा हाल खलानिदंग के 290 मीटर के लगभग है / विजयसिंह शर्मा पुत्र मातादीन शर्मा के मसिन के खसरा किया हुआ खसरा के 175.35 मीटर की दूरी है / विजयसिंह शर्मा पुत्र मातादीन शर्मा के मसिन के लीज खसरा खसरा नम्बर 212 की हद के 64.06 मीटर की दूरी है /

तफावत श्री रिजवान DGPS सर्वेसव द्वारा DGPS मशीन से मौला पर पैमाइश करने के बाद दिया गया, फिर अनुसार तफावत खसरा मौला पर हाजिर व्यक्तियों द्वारा बंताये गये, कठला-खारिया के नाम खसरा बलदिसर के आधार पर निर्दिष्ट पैमाइश करने निर्धार की गई / बाद पैमाइश मौला निर्दिष्ट तय करके अपनी सेवा में पेशा है /


 Jyoti K Singh
 31/10/2023

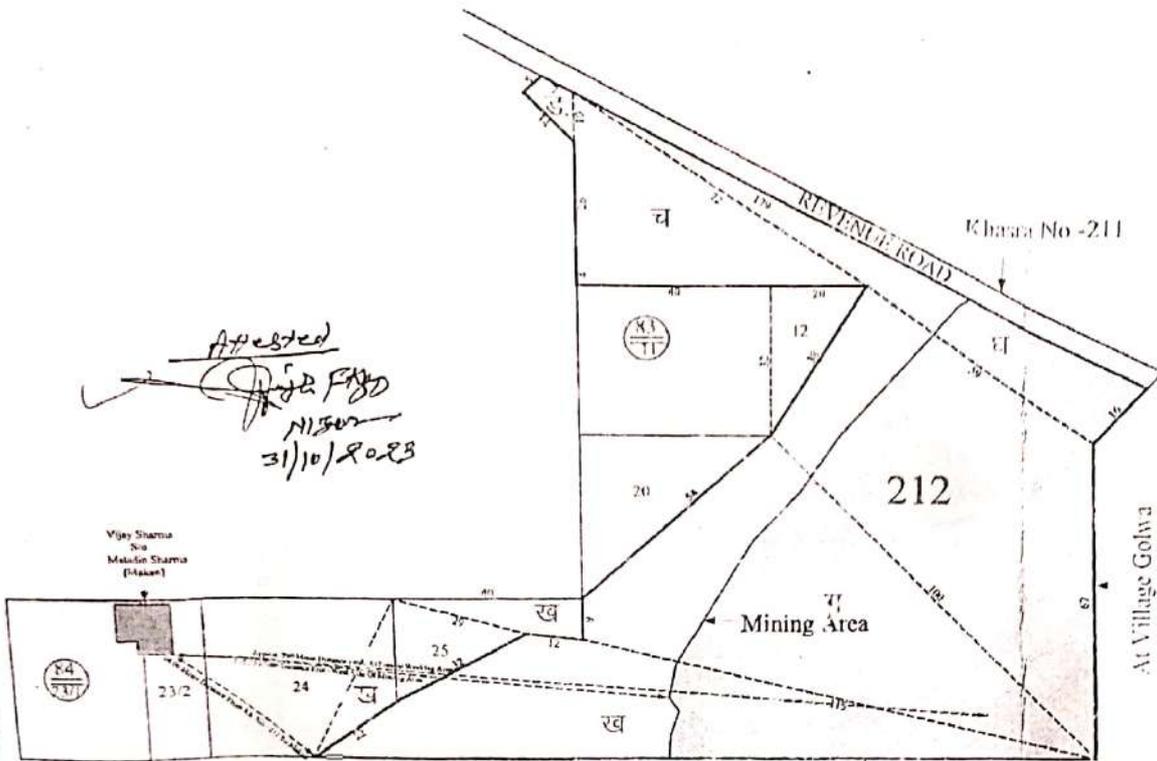
हाजरी लिस्ट बरकत में आवेश बाबुलाल मोहित आदेश-श्रीमान् उपमंडल
 अधिकारी (आ) नारनोल लीज सतीश कुमार मारबल गला रकबा मौजा
 बामल खसरा नम्बर 212 तहसील मंगल-कोथरी जिला महेंद्रगढ़
 दिनांक 31-10-2023

1. सर्वे श्री विजय कुमार S/O श्री माताडीन Case
2. " सुदेश कुमार S/O " भगवानसिंह बासी कंजाबाद - सुपुत्र - सुपुत्र
3. " जयपाल S/O " रामउलाप बासी गाँव सुपुत्र
4. " सतीश कुमार S/O " अछूटा उसाद बासी कानोप Satish Kumar
5. " पंकज माडिनीगां गाँव खनक विमान नारनोल Arly
6. " कृष्ण कुमार S/O उरुषोतम सोनी बासी नारनोल - सुपुत्र सोनी
7. " मजनलाल S/O श्री देवीलाल बासी कात्रल Bhupalal
8. " श्रीरामसिंह S/O " हनुमानसिंह बासी मरिसमभूद श्रीरामसिंह
9. " पूर्णसिंह S/O " बाकुदानसिंह बासी रावरा निवासी श्रीरामसिंह
10. " विजयान D. G.P.S. सर्वेचर रि. 2023
11. " शिशुपाल हज्जा पटवारी

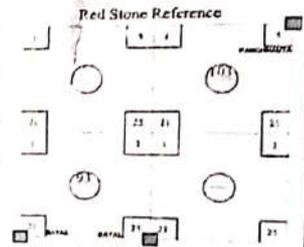
Handwritten signature and scribbles at the bottom left.

Handwritten signature and date 31/10/23 at the bottom right.

Demarcation Report Of Khasra No. 212 At Vill. Bayal, Teh.- Nangal Choudhary, Distt. Mahendgarh, (Haryana) Date 31-10-2023



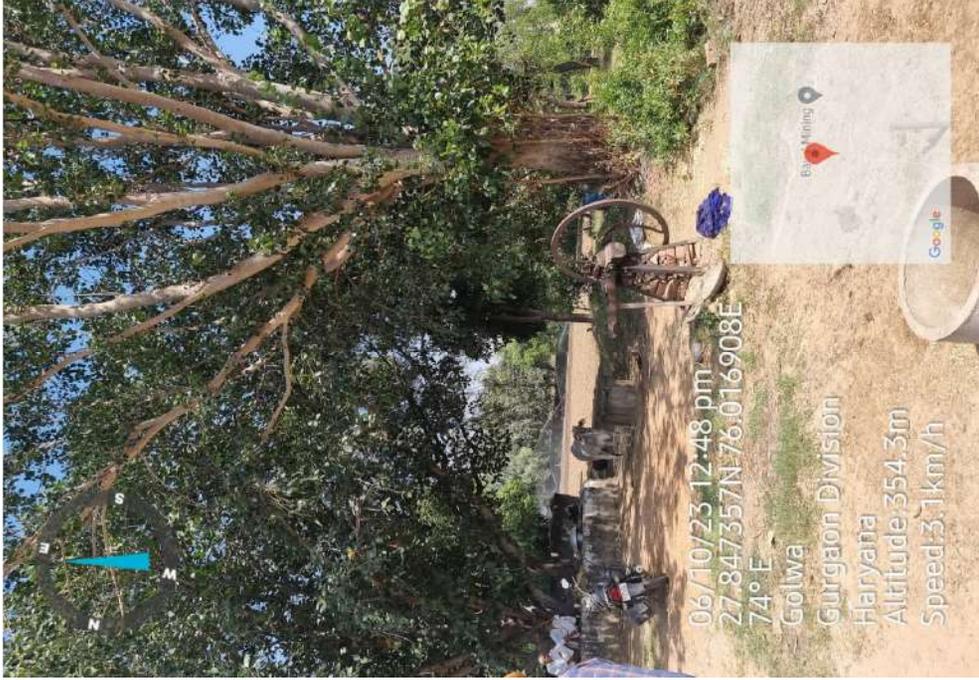
Accepted
[Signature]
 NISAR
 31/10/2023



At Village Golwa

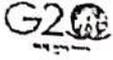
Khasra NAHAR
 SURVEY DESIGN & CONST.
 Prop.

NAHAR
 SURVEY DESIGN & CONSTRUCTION
 MOHALA JAMALPUR
 NEAR SUBHASH PARK
 NIZAMPUR ROAD NARNUL
 DISTT. MAHENDERGARH
 HARYANA. PIN-123001
 MOB.NO.9821188170









भारत सरकार/ Government of India

श्रम एवं रोजगार मंत्रालय/ Ministry of Labour & Employment
खानसुरक्षागणनिदेशालय/ Directorate General of Mines Safety

गाजियाबादक्षेत्र, गाजियाबाद/ Ghazlabad Region, Ghazlabad

Telephone (office): 0120 2711597, website: www.dgms.gov.in, email: gzbregion.dgms@gmail.com

कमरा संख्या: 101 - 102, प्रथम तल, बी.टॉर्क, सी.जी.ओ. कॉम्प्लेक्स-II, हापुड़ रोड, गाजियाबाद- 201002

संख्या: निदेशक/गाजियाबाद क्षेत्र/शिकायत/एटीआर/2023/

गाजियाबाद, दिनांक: 11/10/2023

MC 13/10/2023

MINING OFFICER

Diary no 873*

Date

16/10/2023



1007 D374 NARAYAN

प्रेषक:

खानसुरक्षानिदेशक,
गाजियाबादक्षेत्र, गाजियाबाद।

सेवानें,

उपायुक्त महोदय,

जिला: महेन्द्रगढ़ (हरियाणा)

नारनौल, जिला महेन्द्रगढ़ (हरियाणा) - 123029

विषय: News Item titled as "High intensity blasts at mining sites a threat to M'garh villages".

संदर्भ: Your Letter no. DA/2023/1428 dated 12.10.2023.

महोदया,

उपरोक्त विषय से संबंधित आपके पत्र क्रमांक: DA/2023/1428 dated 12.10.2023, जो की ईमेल से दिनांक 13.10.2023 को प्राप्त हुआ है, को संदर्भित करें।

महेन्द्रगढ़ जिले की खानों के संदर्भ में की गई कार्यवाही रिपोर्ट (Action Taken Report) इस पत्र के साथ अनुलग्नक "ए" में संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।

जिले की खानों की खानवार (minewise) जांच रिपोर्ट समस्त संलग्नकोजिनमें की गई कार्यवाही पत्र भी सम्मिलित थे, पूर्व में आपको एवं जिला खनन अधिकारी (DMO) महेन्द्रगढ़ को आवश्यक कार्यवाही हेतु भेजी जा चुकी हैं।

भवदीय

ह०/

खान सुरक्षा निदेशक,
गाजियाबाद क्षेत्र, गाजियाबाद।

गाजियाबाद, दिनांक: 13/10/2023

जापन संख्या: निदेशक/गाजियाबाद क्षेत्र/2023/2-164

प्रतिलिपि सूचनार्थ एवं आवश्यक कार्यवाही हेतु -प्रेषित

1. जिला खानन अधिकारी, खान एवं भूविज्ञान विभाग, हरियाणा सरकार, पोस्ट- नारनौल जिला-

महेन्द्रगढ़, हरियाणा- 123001

खान सुरक्षा निदेशक,
गाजियाबाद क्षेत्र, गाजियाबाद।

<p>Bayal Marble Mine (Owner: Shri Satish Garg)</p>	<p>17.05.2023 (A/N)</p>	<p>Inspection & enquiry was made in the mine on 17.05.2023, against a complaint received from Shri Vijay Sharma, resident of Golwa Village alleging that daily heavy blasting is carried out in the mine due to which fly rocks are coming to fields and cracks are developed in the houses. Complaint points were same as mentioned in DC Mahendragarh district letter.</p> <p>Conclusion of Inspection and Complaint Enquiry: The House of Shri Vijay Sharma, the complainant was located at a distance of about 200m & 260m from the Mining Lease Boundary & workings of Bayal Marble Mine to the western side of the mine. The plantation area/agricultural fields were situated between the house of complainant and the mine and start at a distance of 40m from the Mining Lease boundary and about 100m from the working area of Bayal Marble Mine.</p> <p>From the inspection & enquiry, it is being concluded that the Point Nos. 01, 02, 04, 05,</p>	<p>1. Management of Bayal Marble Mine was issued violation letter vide letter no.जिदेशक/गजियाबाद क्षेत्र / 20752/2023गजियाबाद दिनांक 09.10.2023for rectification of contraventions observed during inspection & enquiry of the mine.A follow up inspection was made on 29.08.2023 and the above contraventions pointed out werefully complied by the mine</p>
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06, 07 & 09 are concerned about loss of crop/crop yields, as such does not come under the issue of safety and health of workmen employed in the mines and hence does not come under the purview of The Mines Act, 1952 and not-related to this Directorate.

The Complaint Point No. 5 was about conducting blasting operation on 21.11.2022 without any information and without playing sirens which was found to be not genuine since no blasting operation was conducted in the mine on 21.11.2022.

With regard to the complaint point alleging cracks being developed in the houses due to blasting in the Bayal Marble Mine, it cannot be ascertained that the single crack found developed in the rear portion of the house of complainant was occurred only due to blasting conducted in the Bayal Marble Mine. Other factors like ageing effect, construction quality etc. may also be responsible for the crack.

The mine management had obtained requisite permission under Regulation 164(1-B) of Metalliferous Mines Regulations 1961 to conduct controlled deep hole blasting within 300 m but beyond 100 m of structures of permanent nature, not belonging to owner of the mine, vide this Directorate's letter No. S29024/GR/HR/Mahendragarh/164(1-B)/Perm/3564 dated 12.12.2019.

The record of results of ground vibration observed (ppv, frequency & air over pressure) and distance up to which flying fragments resulting out of blasting projected, required to be maintained at the mine as per permission conditions was not kept maintained in the mine.

Required instrument/seismograph/vibrograph for measuring the peak particle velocity of blast-induced ground vibrations at dwelling/structures falling within 300m of the place of blasting and not belonging to the owner of the mine, triggered by geophone and capable of giving digital output, was not available at the mine.

management.

2. Management of Bayal Marble Mine was also directed for reduction in total charge per round (Kg) & Maximum charge per delay by 10 % against the values recommended in condition no. 3.1 (b) of the permission granted under Regulation 164(1-B) of Metalliferous Mines Regulations 1961, vide Lr. No. S29024/GR/HR/Mahendragarh/164 (1-B)/Perm/3564 dated 12.12.2019 to control the fly rock to further minimum.



सत्यमेव जयते
ONE EARTH - ONE FAMILY - ONE FUTURE

भारत सरकार/ Government of India

श्रम एवं रोजगार मंत्रालय/ Ministry of Labour & Employment

खानसुरक्षामहानिदेशालय/ Directorate General of Mines Safety

गाजियाबादक्षेत्र .गाजियाबाद/ Ghaziabad Region, Ghaziabad

Telephone (office): 0120 2711597, website: www.dgms.gov.in, email: gzbregion.dgms@gmail.com

कमरा संख्या: 101 - 102, प्रथम तल, बी.ब्लॉक, सी.जी.ओ. कॉम्प्लेक्स-II, हापुड़ रोड, गाजियाबाद- 201002

संख्या: निदेशक/गाजियाबाद क्षेत्र/2023/

गाजियाबाद, दिनांक: /10/2023

प्रेषक:

खान सुरक्षा निदेशक,
गाजियाबाद क्षेत्र, गाजियाबाद।

सेवामें,

उपायुक्त महोदय,
महेन्द्रगढ़ स्थित नारनौल (हरियाणा)- 123029

विषय: News item titled as "High intensity blasts at mining sites a threat to M'garh villages".

संदर्भ: Haryana Human Rights Commission complaint no. 1293/13/2023 received with your letter no. 1205, dated 23.08.2023.

महोदया,

उपरोक्त विषय से संबंधित आपके पत्र क्रमांक: 1205/विकास, दिनांक 23.08.2023, जो दिनांक 24.08.2023 को ई-मेल से प्राप्त हुआ, को कृपया संदर्भित करें।

इस संबंध में आपको अवगत किया जाता है की पूर्व में बयाल गांव में स्थित बयाल मार्बल खान (मालिक : श्री सतीश कुमार गर्ग) में हेवी ब्लास्टिंग करने पर खेतों में पत्थर आने व मकानों में दरार पड़ने के बाबत गोलवा गाँव के निवासी श्री विजय शर्मा पुत्र मातादीन शर्मा द्वारा कियागया शिकायत (पत्र संख्या शून्य दिनांक 06.03.2023) इस निदेशालय को दिनांक : 24.04.2023 प्राप्त हुआ था।

उपरोक्त शिकायत के संबंध में इस कार्यालय के उपनिदेशक खान सुरक्षा श्री मुख्तार अहमद, द्वारा 17.05.2023 को जांच एवं निरीक्षण किया गया। श्री विजय शर्मा का शिकायत पत्र, जाँच एवं निरीक्षण प्रतिवेदन तथा शिकायतकर्ता एवं खान मालिक को भेजी गयी पत्रों के प्रतियाँ इस पत्र के साथ संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।

भवदीय

ह०-/

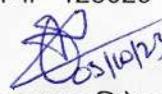
खान सुरक्षा निदेशक,
गाजियाबाद क्षेत्र, गाजियाबाद।

ज्ञापन संख्या: निदेशक/गाजियाबाद क्षेत्र/2023/ 2072

गाजियाबाद, दिनांक: 03/10/2023

प्रतिलिपि सूचनार्थ-प्रेषित

1. खनि अभियन्ता, खान एवं भूविज्ञान विभाग, हरियाणा सरकार, जिला :महेन्द्रगढ़, हरियाणा- 123029


खान सुरक्षा निदेशक,
गाजियाबाद क्षेत्र, गाजियाबाद।

DDG Pk.
25.04.23सीत
24/4/23रज. प्रस्ताव नं. 1
DMS (E)
कानून मंत्रालय
नई दिल्लीदीक्षा.
रज. प्रस्ताव नं. 1
25/4/23May Sec Pt. सेवा में,
24/4/23
स.प्र.म. प्रपत्र

भारत सरकार
काम एवं रोजगार मंत्रालय
खान सुरक्षा महानिदेशालय
गाजियाबाद कोठे गाजियाबाद (प्र०प०)

दिनांक 6/3/23

विषय:- सतीश कुमार गर्ग द्वारा मार्बल माइनिंग चलाने पर हैवी ब्लास्टिंग करने पर खेतों में पत्थर आने व मकानों में दरार पड़ने व जान माल की हानि होने बाबत।

श्रीमान जी,

निवेदन है कि मैं विजय कुमार शर्मा पुत्र श्री मातादीन शर्मा गांव गोलवा का स्थाई का स्थाई निवासी हूं हमारी जमीन बायल में पडती है मैंने कुएं पर 1990 में ही मकान बनाकर हमने रहना शुरू कर दिया था। लगभग 32 वर्ष हो गए हैं हमारी जो जमीन है वह खसरा नम्बर 212 के साथ लगती है। खसरा नम्बर 212 बायल में ही श्री सतीश कुमार गर्ग ने मार्बल माइनिंग चला रखी है। जिसको लगभग 3-4 साल हो गए हैं। यह माइनिंग खुले में चलाई जा रही है ना चारदीवारी है ना ही टीन शैड वगैरा है। रोजाना हैवी ब्लास्टिंग होती है, ब्लास्टिंग होने से खेतों में पत्थर आ रहे हैं व मकानों में दरार आ रही है।

1. दिन रात पत्थर तोड़ने का कार्य होने के कारण तेज आवाज व धूल भरी हवा भारी मात्रा में आती है। धूल की परत हमारी फसल पर जम जाती है जिसके कारण तीन साल में कोई फसल नहीं हो रही है।
2. भारी मात्रा में शोर शराबा होने के कारण दुधारू पशु भयभीत रहते हैं। व तीन साल में मेरी दो भैंसों का नुकसान भी हो चुका है तथा बच्चों की पढाई व सामाजिक कार्यों में भी व्यवधान पड रहा है।
3. दिनांक 21.11.2022 को बिना सूचना व बिना साईरन बजाते हुए ब्लास्टिंग की जिससे उस दिन भी हमारे बच्चे बाल-बाल बचे।
4. दिनांक 05.03.2023 को ब्लास्टिंग की जिससे भारी मात्रा में धूल व पत्थर खेतों में आये जो कि आज भी मौजूद है। जिसका आप स्वयं आकर देख सकते हैं।
5. हैवी ब्लास्टिंग के कारण 2 किलो से 10-15 किलो तक के पत्थर के टुकड़े खेतों में फसल पर आकर गिर रहे हैं। और अभी भी सबुत के तौर पर पत्थर फसल पर पडे हुए हैं व पत्थरों की धूल की मोटी परत फसल पर जम जाने के कारण काफी वर्षों से फसल नहीं हो रही है।

6. हमने ढाई से तीन एकड़ भुमी पर निम्बु का बाग लगा रखा है जिस पर पत्थरो की धुल व पत्थर गिरने से बाग मे कई पौधे नष्ट हो चुके है तथा पौधे विकसित भी नही हो पा रहे है। और नीम्बु पर जो फॉल आता है वो भी पत्थर गिरने के कारण झड जाता है । जिससे भारी मात्रा मे नुकशान हो रहा है।
7. धुल के कारण मै कोई भी सब्जी की फसल नही कर सकता हूं। 2020 में भी मैने भिंडी व लौकी की फसल लगाई थी वो भी सारी नष्ट हो गई थी।
8. मैने हमारे खेतो के चारो तरफ पत्थरो की दीवार लगा रखी है वह भी ब्लास्टिंग के कारण सारी दीवार टुट चुकी है। अतः आपसे निवेदन है कि मौके पर स्वयं जाकर निरीक्षण करे व हमे न्याय दिलाये।
9. हमने एस.पी नारनौल व थाना एस.एच.ओ निजामपुर व माईनिंग नारनौल व जिला उपायुक्त को भी शिकायत के बारे मे पहले भी अवगत करा चुके हैं लेकिन आज तक कोई समाधान नही हुआ है।

अतः आपसे निवेदन है कि गिरती हुई फसल व बाग पर धुल व पत्थरो का स्वयं निरीक्षण करने की कृपा करे। जिससे जल्दी से जल्दी हमारा इस शिकायत का समाधान किया जावे ।

भवदीय

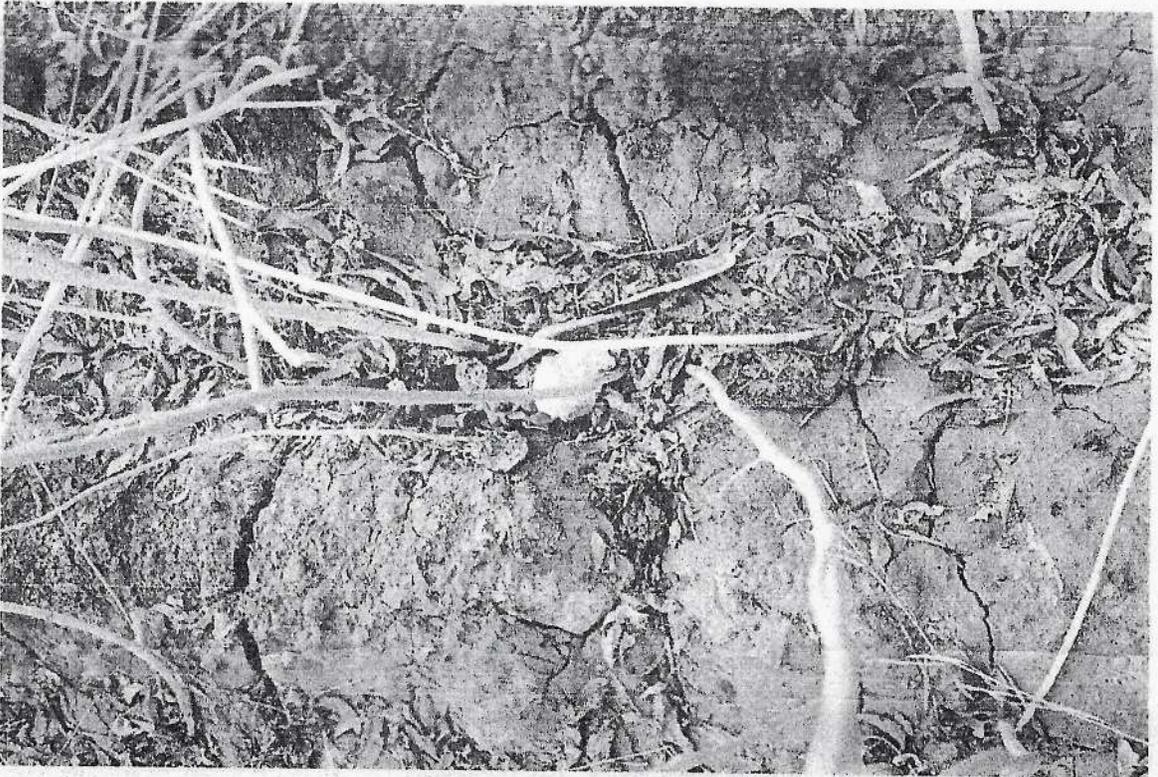
विजय कुमार शर्मा पुत्र श्री मातादीन शर्मा

निवासी गोलवा तहसील नांगल चौधरी

जिला महेन्द्रगढ हरियाणा मोबाइल

9306212231

संलग्न:- 1 खेतो में आए हुए पत्थरो की फोटो कापी



Last Inspection: 29.04.2022
Inspected by: Shri AK Das, DDMS

Dir (GZB Region)/DDG (NZ) to see/record please

Note for File

Name of Mine	:	Bayal Marble Mine (Khasra No. 212)
LIN	:	2829534262
Mine Code	:	392040
Name of Owner	:	Shri Satish Garg
Name of Manager	:	Shri Piyush Gupta, FCC
Name of Inspecting Officer	:	Shri Mukthar Ahammad, Dy. Director of Mines Safety, Ghaziabad Region
Date of Inspection	:	17.05.2023 (AN)



Purpose: Complaint Inquiry

- 1.0** Introduction: Vide letter No. 1480 dated 03.05.2023, Director of Mines Safety (Electrical), O/o Dy. DGMS, NZ sent a letter to Director of Mines Safety (Mining), Ghaziabad Region enclosing therewith a complaint letter, dated 06.03.2023, sent by Shri Vijay Kumar resident of Golwa Village of Mahendragarh District (Haryana) addressed to Govt. of India, Ministry of Labour & employment, Directorate General of Mines Safety, Ghaziabad Region, Ghaziabad and requested to get the matter enquired and submit comment for speedy disposal of the grievance.
- 2.0** Director of Mines Safety, Ghaziabad Region, directed the undersigned to enquire into the complaint and submit the enquiry report.
- 3.0** In the complaint, Shri Vijay Kumar, stated that he was a permanent resident of Golwa Village. His land falls in Bayal village at Khasra no. 212, in which Bayal Marble Mine of Shri Satish Garg, where in mining activity was commenced about 3-4 years ago. The mine is opencast and daily heavy blasting is carried out in the mine due to which fly rocks are coming to fields and cracks are developed in the houses. He pointed out following issues in his complaint letter:
 - 3.1** Complaint Point No. 01: Work of breaking rock is carried out day and night generating high sound and dust. A Layer of dust is deposited on the crops, due to which no crops are grown in the past 3 years.
 - 3.2** Complaint Point No. 02: Due to continuous noisy environment, the milch animals remain scared & two buffaloes have been lost in 3 years. This is also affecting education and social work of the children.
 - 3.3** Complaint Point No. 03: On 21.11.2022, blasting was done without any information and without playing sirens, due to which complainant's children escaped narrowly.
 - 3.4** Complaint Point No. 04: Due to blasting on 05.03.2023, a large amount of dust and stones came in the fields, which are still lying there.
 - 3.5** Complaint Point No. 05: Due to heavy blasting, stone pieces ranging from 2 kg to 10-15 kg are falling on the crops in the fields, which are lying still on the crops as proof. Thick layer of stone dust gets deposited on the crops, due to which crops are not growing for many years.

- 3.6 Complaint Point No. 06: Complainant has planted a lemon orchard in 2½ acres land, in which many plants are lost due to fall of dust and stone pieces. The plants are not able to grow & high amount of loss occurs to him.
- 3.7 Complaint Point No. 07: The complainant is not able to grow any vegetable crops. In 2020, the complainant had planted okra and bottle gourd crops, all of which was also lost.
- 3.8 Complaint Point No. 08: The complainant has put a stone wall around his fields, which was also broken due to heavy blasting.
- 3.9 Complaint Point No. 09: The complainant sates that he has represented to SP, SHO Nizampur, Mining Officer, Narnaul and DC, but no solution has come out so far.
- The complainant has requested to inspect the falling crops and plantation at the earliest so that his complaint is resolved.

4.0 Inspection & Inquiry:

- 4.1 Shri Vijay Sharma, complainant was informed on his mobile and requested to be present in his house on 17.05.2023 to assist during inspection and inquiry. Complainant said that he will be present near Golwa Bus Stand area to show the way to his house.

On dated 17.05.2023, I reached at about 2:30 PM to Golwa Bus Stand area where the complainant was present and guided me to his house. After reaching his house, first of all, I asked Shri Vijay Sharma, the complainant if the aforementioned complaint was made by him, to which he answered affirmatively. Thereafter, I proceeded to verify the points mentioned in the complaint.

- 4.2 **Location & Ownership of the Mine:** The Mine was located in revenue boundary of Bayal Village, Tehsil: Nangal Choudhary in District: Mahendragarh (Haryana). The lease covering an area of 3.55 hectare was granted to Shri Satish Garg. The entire area of lease was located in Khasra No. 212.
- 4.3 **Statutory Supervision provided in mine:** Shri Piyush Gupta, holder of First Class Manager's certificate of competency was appointed as Manager in the mine for overall management, supervision, direction and control of the mine. He was assisted by one Mining Mate for statutory supervision & inspection mining workings. The mine was worked in day shift only (9:00 AM-6:00 PM with rest interval of one hour). The average production of the mine was about 300 Tons per day and average daily employment was 11 persons.
- 4.4 **Permissions:** The mine was worked by mechanized opencast method deploying shovel-dumper combination & following permission were granted in the mine.
- (i) Permission under Reg. 106(2)(b) of Metalliferous Mines Regulations 1961, for working the mine with deployment of Heavy Earth Moving Machineries (HEMMs) was granted vide this Directorate's letter No. 392040|NZ|Ghaziabad Region|Perm|2022|252243 Ghaziabad dated 20.12.2022.
 - (ii) Permission under regulation 164(1-B) of Metalliferous Mines Regulations 1961, to conduct controlled deep hole blasting within 300 m but beyond 100 m of structures of permanent nature, not belonging to owner of the mine was granted vide this Directorate's letter No. S29024/GR/HR/Mahendragarh/164(1-B)/Perm/3564 for a

period of 3 years from 21.12.2019 and was renewed up to 11.12.2025 vide this Directorate's letter No. 392040|NZ|Ghaziabad Region|Perm|2022|252390 Ghaziabad 09.01.2023.

4.5 Following observations/comments on the issues raised in the complaint and those are under purview of the Mines Act, 1952 are furnished below:

- a) **Complaint Point Nos. 01, 02, 05, 06 & 07:** The Complaint Point Nos. 01, 02, 05, 06 & 07 allege about loss of crops & crop yields of the complainant due to fly rocks and dust from the mining activity at Bayal Marble Mine.

Observations: House of Shri Vijay Sharma, Complainant, was situated at a distance of about 260 meters from the present workings of Bayal Marble Mine (Khasra No. 212) towards Western side of the mine as measured in Google Map. The plantation area/agricultural fields of the complainant were situated between his house and the mine, with minimum distance of about 100m from present workings of Bayal Marble Mine (Khasra No. 212).

During inspection, several stone pieces at various locations within the plantation area, with size ranging from 2"x 2" to 8"x10" were seen. Almost all of these stone pieces were lying at the sides of the plantation area/agriculture fields. These stones were at ground surface and not buried in mud (Photographs attached).

Only one particular stone piece, which was lying at the base of a lemon plant at a distance of about 120m from present workings of Bayal Marble Mine, was found half buried in the mud. This stone piece was at distance of about 140m from house of complainant. Size of the stone piece was about 6" x 8" (Photograph attached).

Blasting was not scheduled in the mine on the day of the inspection. Four shot holes were found drilled at bottom most bench towards the eastern side of the mine. The depth of all 4 holes was found to be about 4m and the diameter of the holes were 100mm.

During verification of the blasting records being maintained in the mine, it was found that the amount of explosive used per day in the mine varied from 450 Kgs to 925 Kgs.

As per the condition 3.1(b) of the Permission granted under Regulation 164(1-B) of Metalliferous Mines Regulations 1961, to conduct controlled deep hole blasting within 300 m but beyond 100 m of structures of permanent nature, not belonging to owner of the mine was vide this Directorate's letter No. S29024/GR/HR/Mahendragarh/164(1-B)/Perm/3564, recommended safe charges per delay and Maximum Quantity of explosives per blast vis-à-vis distance are as below:

Distance of structures from the blast face(m)	No. of holes per blast with spacing, burden, depth, dia of holes	Recommended maximum charge per delay (in Kg)	Recommended Maximum Quantity of explosives per blast
100	Max 2 row Max 10 holes BXS: 2.0x2.5-3.0m Hole dia 100mm	1-15	150
150	Max 2 row Max 10 holes	1-20	300

Distance of structures from the blast face(m)	No. of holes per blast with spacing, burden, depth, dia of holes	Recommended maximum charge per delay (in Kg)	Recommended Maximum Quantity of explosives per blast
	BXS: 2.0x2.5-3.0m Hole dia 100mm		
200	Max 2 row Max 10 holes BXS: 2.0x2.5-3.0m Hole dia 100mm	1-30	500
250	Max 3-4 row Max 20 holes BXS: 2.0x2.5-3.0m Hole dia 100mm	1-50	1000
300	Max 3-4 row Max 20 holes BXS: 2.0x2.5-3.0m Hole dia 100mm	1-80	1200

The distance from site of blasting to the house of the complainant was 260m.

As per aforementioned blast/explosive usage records maintained at the mine, it was observed that, the quantity of explosive used was within the limits of recommended maximum quantity of explosives per blast vis-à-vis distance as specified in the condition 3.1(b) of the Permission granted under Regulation 164(1-B) of Metalliferous Mines Regulations 1961.

Further, during the inspection of mine, it was observed that workings in the mine were being carried out at a depth of about 30m from surface and it was towards the eastern side of the mine about 260m away to the house and property of the complainant.

Another allegation of the complainant is loss of crop yields due to dust. On day of inspection & enquiry, no deposition of dust on the lemon plants were found (Photograph attached).

Comments: The plantation area/agricultural fields of the complainant were situated at a distance of about 40m & 100m from the Mining Lease Boundary & present working area of Bayal Marble Mine (Khasra No. 212) respectively. Except one stone piece situated besides a lemon plant, all other stone pieces were lying at the sides of the plantation area/agricultural fields.

The single stone piece lying beside the lemon plant was situated at a distance of about 120m from the place of blasting. This stone piece was half buried in mud and did not appear to look fresh. No damage was observed on the lemon plant beneath which the stone piece was found.

In view of above, it cannot be ascertained with certainty that the stone pieces found in the fields were indeed fly rocks generated by blasting operation.

Further, the loss of crops/crop yield due to mining activity does not come under the purview of the Mines Act, 1952 and not related to this Directorate.

Additionally, as per blast/explosive usage records maintained at the mine, it was observed that, the quantity of explosive used per blast was within the limits of recommended maximum quantity of explosives per blast vis-à-vis distance as specified in the condition 3.1(b) of the Permission granted under Regulation 164(1-B) of

Metalliferous Mines Regulations 1961, to conduct controlled deep hole blasting within 300 m but beyond 100 m of structures of permanent nature, not belonging to owner of the mine vide this Directorate's letter No. S29024/GR/HR/Mahendragarh/ 164(1-B)/ Perm/3564 dated 12.12.2019.

- b) **Complaint point No. 03:** In this Point, the complainant alleged that on 21.11.2022, blasting was done without any information and without playing sirens, due to which complainant's children escaped narrowly.

Observations: Two records were found maintained in connection with the blasting operations conducted in the mine.

1. Blaster's Report Book under Regulation 169 of Metalliferous Mines Regulations, 1961
2. Form RE-5 (Account of Explosives used by Licensee under Rule 24 of the Indian Explosive Rules, 2008)

Both the records were checked during the inspection & enquiry and found that no blasting operation was conducted on 21.11.2022. As per these records, blasting operation was conducted in the mine on 19.11.2022 and next entry was on 24.11.2022. The photocopies of the Blaster's Report Book & Form RE-5 pertaining to 19.11.2022 & 24.11.2022 are enclosed as Annexure A & Annexure B respectively for ready reference.

Comments: As per explosive usage records (Blaster's Report Book & Form RE-5) being maintained in the mine, no blasting operation was conducted 21.11.2022. The Blaster's Record book was having proper serial in each page, whereas the entries in the Form RE 5 was written on the same page with no corrections or gaps in between. These records were found to be maintained up to date. As such the both records were appeared to be genuine.

In view of the above, the complaint point No. 03 was found to be not genuine.

- c) **Complaint Point No. 04:** Due to blasting on 05.03.2023, a large amount of dust and stones came in the fields, which are still present today.

Observation: The explosive use/blasting records for 05.03.2023 was verified and it was found that 450 Kg of explosives were used for blasting operation on that day, which was well within within the limits of recommended maximum quantity of explosives per blast vis-à-vis distance as specified in the condition 3.1(b) of the Permission granted under Regulation 164(1-B) of Metalliferous Mines Regulations 1961.

The photocopies of the Blaster's Report Book & Form RE-5 pertaining to 05.03.2023 are enclosed as Annexure C & Annexure D respectively for ready reference.

The plantation area/agricultural fields of the complainant were situated about 40m & 100m from the Mining Lease Boundary & present working area of Bayal Marble Mine (Khasra No. 212) respectively. Except one stone piece situated besides a lemon plant, all other stone pieces were lying at the sides of the plantation area/agricultural fields.

Dust deposition was not found in the plantation area/agricultural fields on day of inspection & enquiry.

Comments: From the above observations, it could not be ascertained with certainty that the stone pieces found in the fields were indeed fly rocks generated by blasting operation.

- d) **Complaint Point No. 8:** Stone wall around the plantation area/agricultural fields was broken due to heavy blasting.

Observations: During inspection & enquiry, it was observed that the plantation area/agricultural fields of the complainant were adjoining to the Bayal Marble Mine (Khasra No. 212) and the compound wall was situated at a distance of about 100 m from the present workings of the Bayal marble mine. It was observed that the compound wall around the plantation area/agricultural fields was made by stacking un-sized stones without using any cementing material. At some place the stones were found fallen and spread on ground, which appeared to be old and plantation was already grown at those places (Photographs attached).

Comments: In view of aforementioned observations, it could not be ascertained that damaged portions of the compound wall were due to blasting operation conducted in the mine.

Further, this point is not related to the safety and health of workmen employed in the mines and hence does not come under the purview of the Mines act, 1952 and not related to this Directorate.

- e) **Other complaint Point:** Due to heavy blasting conducted in the mine cracks are being developed in the houses, without mentioning any particular house.

Observation: During Inspection & enquiry, the complainant showed a single minor crack at back portion of his house. The portion of the house where the crack appeared was a room used for storing materials. This store room did not have concrete roof instead had a roof of steel sheets & appeared to be not part of main structure of the house(Photographs attached). No cracks were observed at any other part of the house/store room. No other house is existing near the house of the complainant.

Comments: The portion of the house, in which a minor single crack was appeared, was not in the main part of the house but in the rear part of the house, which did not have concrete roof, instead had a roof of steel sheets. It cannot be ascertained that the crack has occurred only due to blasting conducted in the Bayal Marble Mine. Other factors like ageing effect, construction quality etc. may also be responsible for this crack.

5.0 Conclusion:

The House of Shri Vijay Sharma, the complainant was located at a distance of about 200m & 260m from the Mining Lease Boundary & present workings of Bayal Marble Mine (Khasra No. 212) respectively to the western side of the mine. The plantation area/agricultural fields of the complainant were situated between his house and the mine, with minimum distance of about 100m from present workings of Bayal Marble Mine (Khasra No. 212).

From the inspection & enquiry, it is concluded that the Point Nos. 01, 02, 04, 05, 06, 07 & 09 are concerned about loss of crop/crop yields, as such does not come under the purview of the Mines Act, 1952 and not related to this Directorate.

The Complaint Point No.3 was about conducting blasting operation on 21.11.2022 without any information and without playing sirens. This point was found to be not genuine since no blasting operation was conducted in the mine on 21.11.2022, as per blasting/explosive records maintained in the mine.

With regard to the complaint point alleging cracks being developed in the houses due to blasting in the Bayal Marble Mine, it cannot be ascertained that the single minor crack, which was found developed in the rear portion of the house of complainant was occurred only due to blasting conducted in the Bayal Marble Mine. It may be due to ageing effect, construction quality.

The mine management had obtained requisite permission under Regulation 164(1-B) of Metalliferous Mines Regulations 1961, to conduct controlled deep hole blasting within 300 m but beyond 100 m of structures of permanent nature, not belonging to owner of the mine, vide this Directorate's letter No. S29024/GR/HR/Mahendragarh/164(1-B)/Perm/3564 dated 12.12.2019 for a period of 3 years from 21.12.2019 and was renewed up to 11.12.2025 vide this Directorate's letter No. 392040|NZ|Ghaziabad Region|Perm|2022|252390 Ghaziabad 09.01.2023. Quantity of explosive used was well within the within the quantity recommended by the scientific agency in their study report and the quantity mentioned in the permission letter.

6.0 Recommendation:

As an additional precaution to control fly rock, Owner of Bayal Marble Mine (Khasra No. 212) may be directed for reduction in total Charge per Round (Kg) & Maximum Charge per Delay by 10 % against the values recommended in condition no. 3.1 (b) of the permission granted under Regulation 164(1-B) of Metalliferous Mines Regulations 1961, vide Lr. No. S29024/GR/HR/Mahendragarh/164(1-B)/Perm/3564 dated 12.12.2019 & renewed vide this Directorate's letter No. 392040|NZ|Ghaziabad Region|Perm|2022|252390 Ghaziabad 09.01.2023.

Complainant may be addressed on the issues raised in complaint and those come under the purview of the Mines Act, 1952.

Submitted please.

Mukhtar
29.5.23
(Mukhtar Ahammad)
Dy. Director of Mines Safety
Ghaziabad Region, Ghaziabad



Stone pieces found lying at the sides of plantation area/agricultural fields



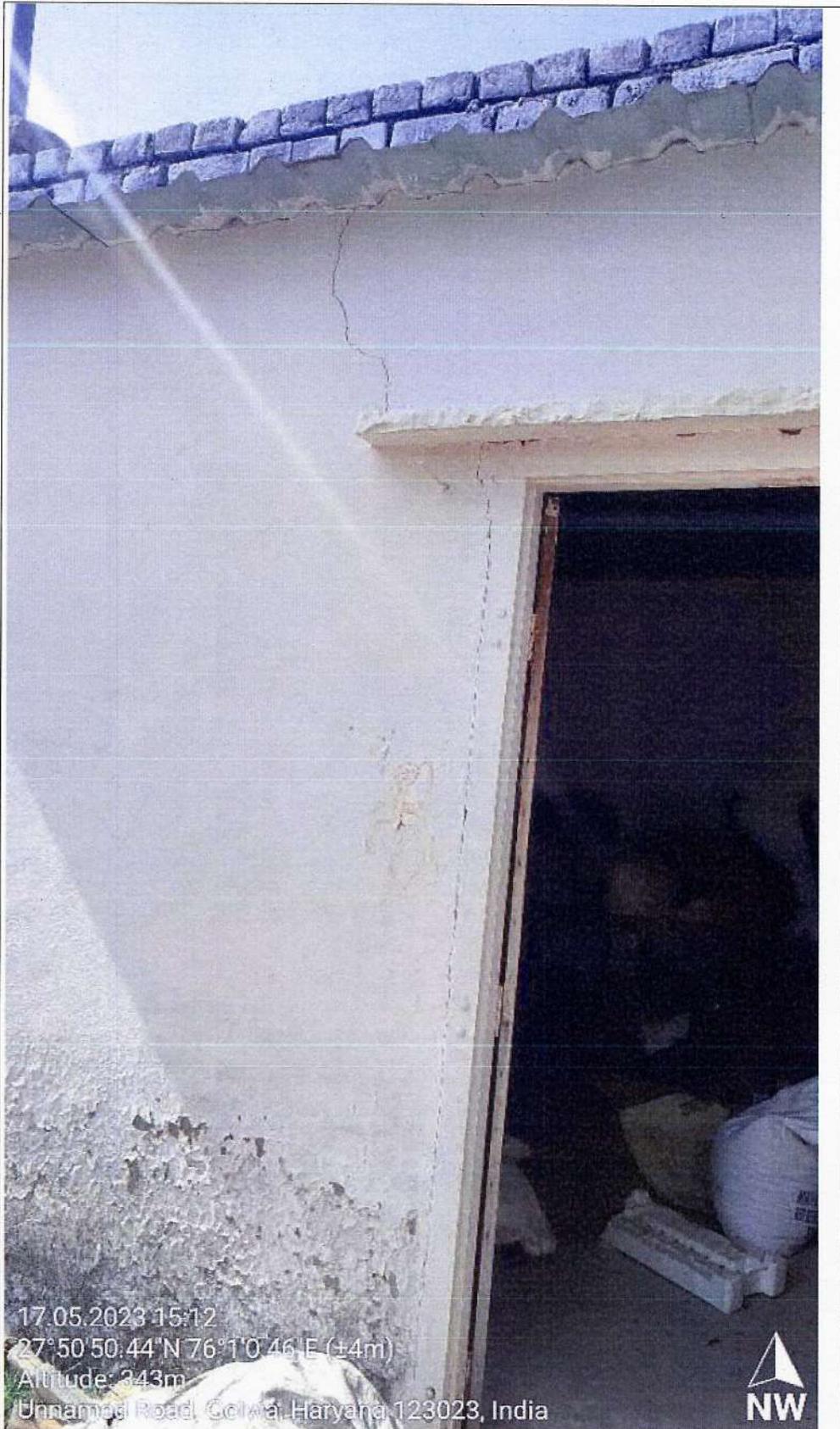
One stone piece found half buried besides the lemon plant



Photographs of Stone wall around the plantation area/agricultural fields



Photograph Showing Lemon Plant without any dust accumulation



17.05.2023 15:12
27°50'50.44"N 76°1'0.46"E (+4m)
Altitude: 343m
Unnamed Road, Colwa, Haryana 123023, India



Photograph Showing Minor Crack at the back portion of the house.

No. 152
MINES ACT, 1952
The Metalliferous Mines Regulations, 1961
(Clause 169)

BLASTER'S REPORT BOOK

Name of Mine Mudde mines Bayal

No. of Pits in Inclines/Seam Pit No. 01

Date 19/11/2022 Shift Evening

	Explosives		Detonater	Fuse
	Kind	Quantity		
Quantity of Explosives taken	Melo CWF	550 kg	02-02 15-24 15-72	7.320 mtr
Quantity of Explosives used		550 kg	02-02 15-24 15-72	7.320 mtr
Quantity of Explosives Returned		NIL	NIL	NIL

Place where shots were fired Mudde mines Bayal

Misfire, if any NO

No. of shots fired including misfire

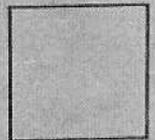
Remarks

All Hole Blast

Signed Lajpat Singh

Dated 19-11-2022

For causes in which the person making the examination is unable to write (Regulation 197)



Thumb mark of _____

Who made the above report _____

I, the undersigned, hereby certify that I Have written the above report as directed by and in the presence of _____ and have read it over to him and he has thumb mark.

Peayuh

Manager

Signed _____

Dated _____ Time _____

No. 153

MINES ACT, 1952
The Metalliferous Mines Regulations, 1961
(Clause 169)

BLASTER'S REPORT BOOK

Name of Mine marble mines Royal
No. of Pits in Inclines/Seam pit NO-01
Date 24/11/2022 Shift Evening

	Explosives		Delonater	Fuse
	Kind	Quantity		
Quantity of Explosives taken	MC/O Cult	800kg	02-02 11-24 12-72	7-220 mtr
Quantity of Explosives used	-	800kg	02-02 11-24 12-72	7-220 mtr
Quantity of Explosives Returned		MIL	MIL	MIL

Place where shofts were fired marble mines Royal

Misfire, if any NO

No. of shots fired including misfire
Remarks

All Hole Blast

Signed Lij Singh
Dated 24-11-2022

For causes in which the person making the examination
is unable to write (Regulation 197)

Thumb mark of _____

Who made the above report _____

I, the undersigned, hereby certify that I Have written the above report as
directed by and in the presence of _____ and have read it over
to him and he has thumb mark.

Peeyah
Manager

Signed _____
Dated _____ Time _____

No. 5.

MINES ACT, 1952
The Metalliferous Mines Regulations, 1961
(Clause 169)

BLASTER'S REPORT BOOK

Name of Mine Maribel Mines Bayal

No. of Pits in Inclines/Seam Pit No

Date 5-3-2023 Shift Normal

	Explosives		Detonater	Fuse
	Kind	Quantity		
Quantity of Explosives taken	<u>1 mdo</u>	<u>450 kg</u>	<u>OD 2102</u> <u>25 2102</u> <u>25 2102</u>	<u>7310</u> <u>MTL</u>
Quantity of Explosives used	<u>4 mlt</u>	<u>450 kg</u>	<u>OD 2102</u> <u>25 2102</u> <u>25 2102</u>	<u>7310</u> <u>MTL</u>
Quantity of Explosives Returned	<u>-</u>	<u>Nil</u>	<u>Nil</u>	<u>Nil</u>

Place where shots were fired Maribel Mines Bayal

Misfire, if any Nil

No. of shots fired including misfire

Remarks All Hole Blasting

Signed Abhishek Singh

Dated 5-3-2023

For causes in which the person making the examination is unable to write (Regulation 197)



Thumb mark of _____

Who made the above report _____

I, the undersigned, hereby certify that I Have written the above report as directed by and in the presence of _____ and have read it over to him and he has thumb mark.

Peeyush

Manager

Signed _____

Dated _____ Time _____

No. 30

MINES ACT, 1952
The Metalliferous Mines Regulations, 1961
(Clause 169)

BLASTER'S REPORT BOOK

Name of Mine Mambel Mines, Bayal

No. of Pits in Inclines/Seam Pit. No. 1

Date 15-5-2023 Shift Day

	Explosives		Detonator	Fuse
	Kind	Quantity		
Quantity of Explosives taken	<u>1 polo</u>	<u>833 kg</u>	<u>3 nos</u> <u>2 nos</u> <u>25 nos</u>	<u>7.56</u> <u>ms</u>
Quantity of Explosives used	<u>641F</u>	<u>621 kg</u>	<u>3 nos</u> <u>2 nos</u> <u>25 nos</u>	<u>7.56</u> <u>ms</u>
Quantity of Explosives Returned	<u>-</u>	<u>will</u>	<u>will</u>	<u>will</u>

Place where shafts were fired Mambel Mines Bayal

Misfire, if any _____

No. of shots fired including misfire _____

Remarks All Hole blasted

Signed [Signature]

Dated 15-5-2023

For causes in which the person making the examination is unable to write (Regulation 197)



Thumb mark of _____

Who made the above report _____

I, the undersigned, hereby certify that I have written the above report as directed by and in the presence of _____ and have read it over to him and he has thumb mark.

[Signature]

Manager

Signed _____
Dated _____ Time _____



भारत सरकार/ Government of India

श्रम एवं रोजगार मंत्रालय/ Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/ Directorate General of Mines Safety

गाजियाबाद क्षेत्र, गाजियाबाद/ Ghaziabad Region, Ghaziabad

Telephone (office): 0120 2711597, website: www.dgms.gov.in, email: gzbregion.dgms@gmail.com

कमरा संख्या: 101-102, प्रथम तल, बी. ब्लॉक, सी.जी.ओ. कॉम्प्लेक्स-II, हापुड़ रोड, गाजियाबाद- 201002



पत्र संख्या: निदेशकगाजियाबाद/ क्षेत्र/ 1316

गाजियाबाद

दिनांक: 12/06/2023

प्रेषक

खान सुरक्षा निदेशक

गाजियाबाद क्षेत्र, गाजियाबाद

सेवा में

श्री विजय शर्मा,

निवासी: गोलवा, तहसील : नांगल चौधरी,

जिला महेंद्रगढ़ (हरियाणा)

विषय: श्री सतीश कुमार गर्ग द्वारा मार्बल खान चलाने पर हैवी ब्लास्टिंग करने पर खेतों में पत्थर आने व मकानों में दरार पड़ने व जान माल की हानि होने से संबंधित आप के द्वारा भेजे गए शिकायत पत्र के संबंध में।

महोदय,

उपरोक्त विषयांतर्गत आपके पत्रांक शून्य दिनांक 06.03.2023, जो इस कार्यालय में दिनांक 04.05.2023 को प्राप्त हुआ है को संदर्भित करें।

आपके शिकायत पत्र में उल्लेखित शिकायत बिन्दुओं पर इस निदेशालय के अधिकारी द्वारा दिनांक 17.05.2023 को आपकी उपस्थिति में जांच की गई थी।

उपरोक्त विषय पर आपको यह अवगत कराना है की भारत सरकार के श्रम एवं रोजगार मंत्रालय के अधीन आने वाला खान सुरक्षा महानिदेशालय, खानों में काम करने वाले श्रमिकों के सुरक्षा, स्वास्थ्य और कल्याण से संबंधित खान अधिनियम, 1952 व उसके अंतर्गत बने नियमों, विनियमों, उपनियमों एवं आदेशों को लागू करवाने का कार्य करता है।

आप द्वारा भेजे गए शिकायत पत्र में उल्लेखित शिकायत बिन्दुओं में बिन्दु संख्या 03 के अलावा सभी शिकायत बिन्दु, खान अधिनियम, 1952 व उसके अंतर्गत बने नियमों एवं विनियमों के प्रावधानों के दायरे में नहीं आते हैं और इस निदेशालय से संबंधित नहीं हैं।

बिन्दु संख्या 03 में उल्लेखित दिनांक 21.11.2022 को बिना सूचना व बिना साइरन बजाये ब्लास्टिंग करने के बारे में जांच की गयी। जांच के दौरान यह पाया गया की खान में उपलब्ध दस्तावेजों के अनुसार दिनांक 21.11.2022 को खान में किसी भी प्रकार की ब्लास्टिंग नहीं की गयी थी।

इसके अलावा आपने अपनी शिकायत में मकानों में दरार आने का जिक्र किया था। आपकी उपस्थिति में जांच के समय आपके मकान के पीछे के हिस्से की दीवार के ऊपरी भाग में जरूर एक माइनर दरार दिखी थी। इस संबंध में यह कहना सही प्रतीत नहीं होता है की दीवार में जो एक माइनर दरार दिख रही थी वह खान में किए जाने



भारत सरकार/ Government of India

श्रम एवं रोजगार मंत्रालय/ Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय/ Directorate General of Mines Safety
गाजियाबाद क्षेत्र .गाजियाबाद/ Ghaziabad Region, Ghaziabad



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पत्र संख्या: निदेशकगाजियाबाद/ क्षेत्र/ 1314 गाजियाबाद

दिनांक: 12/06/2023

प्रेषक

खान सुरक्षा निदेशक
गाजियाबाद क्षेत्र, गाजियाबाद

सेवा में

श्री सतीश कुमार गर्ग,
मालिक- बयाल मार्बल खान (खसरा सं.212),
22- ए इंडस्ट्रियल इस्टेट (Industrial Estate)
नारनौल, जिला महेंद्रगढ़ (हरियाणा)

विषय: Permission granted under Regulation 164 (1-B) of the Metalliferous Mines Regulations, 1961, vide this Directorate's letter no. S29024/GR/HR/Mahendragarh/164(1-B)/Perm/3564 dated 12.12.2019 & renewed vide Directorate's letter no. 392040|NZ|Ghaziabad Region| Perm|2022|252243 Ghaziabad dated 20.12.2022 to conduct controlled deep hole blasting within 300 meters but beyond 100 meters of structures not belonging to the owner at Bayal Marble Mine (Khasra No. 212) of Shri Satish Garg located at village: Bayal, Tehsil: Nangal Choudhary, District: Mahendragarh (Haryana) - Modification thereof- Regarding.

महोदय,

Please refer to inspection of your mine by Shri Mukthar Ahammad, Deputy Director of Mines Safety, Ghaziabad Region on 17.05.2022 in connection with enquiry of complaint filed by Shri Vijay Sharma Resident of Village: Golwa, Tehsil: Nangal Choudhary, District: Mahendragarh (Haryana). During inspection, it was observed that several stone pieces were found fallen in the plantation area/agricultural land belonging to Shri Vijay Sharma, the complainant. The complainant alleged that these stone pieces were fly rocks generated due to the blasting operations conducted at your mine.

The matter has been considered in the light of inspection report submitted by the officer of this Directorate and as an additional precaution, I, hereby modify the condition no. 3.1(b) of the permission granted vide this Directorate's letter no. S29024/GR/HR/Mahendragarh/164(1-B)/Perm/3564 dated 12.12.2019 & renewed vide Directorate's letter no. 392040|NZ|Ghaziabad Region| Perm|2022|252243 Ghaziabad dated 20.12.2022 as below:

Distance of structures from the blast face(m)	No. of holes per blast with spacing, burden, depth, dia of holes	Recommended maximum charge per delay (in Kg)	Recommended Maximum Quantity of explosives per blast
taking 10mm/s as safe limit of vibration			
100	Max 2 row Max 10 holes BXS: 2.0x2.5-3.0m Hole dia 100mm	1-13	135
150	Max 2 row Max 10 holes BXS: 2.0x2.5-3.0m Hole dia 100mm	1-18	270
200	Max 2 row Max 10 holes BXS: 2.0x2.5-3.0m Hole dia 100mm	1-27	450
250	Max 3-4 row Max 20 holes BXS: 2.0x2.5-3.0m Hole dia 100mm	1-45	900
300	Max 3-4 row Max 20 holes BXS: 2.0x2.5-3.0m Hole dia 100mm	1-72	1080 <i>21m</i>

All other conditions of permission granted vide this Directorate's letter no. S29024/GR/HR/Mahendragarh/164(1-B)/Perm/3564 dated 12.12.2019 & renewed vide Directorate's letter no. 392040|NZ|Ghaziabad Region| Perm|2022|252243 Ghaziabad dated 20.12.2022 shall remain same.

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खान सुरक्षा निदेशक,
गाजियाबाद क्षेत्र, गाजियाबाद

जापन संख्या: निदेशकगाजियाबाद/ क्षेत्र/ 1315

गाजियाबाद

दिनांक: 13/06/2023

प्रतिलिपि सूचनार्थ-

- श्री पीयूष गुप्ता, खान प्रबंधक, बायल मार्बल खान, पता: ग्राम: बायल, तहसील: नांगल चौधरी, जिला महेंद्रगढ़ (हरियाणा)

21m2
12/6/23

खान सुरक्षा निदेशक,
गाजियाबाद क्षेत्र, गाजियाबाद

की प्र
13/06/2023